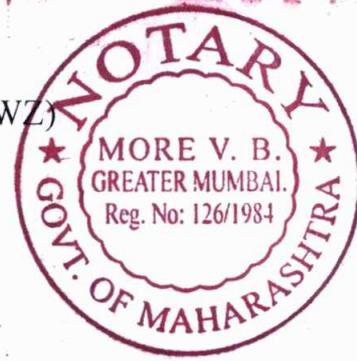


BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

Interlocutory Application No 54 of 2025

ORIGINAL APPLICATION NO.62 OF 2024 (WZ)

(LETTER PETITION NO. 25 OF 2024)



In the matter of

Mr. Suryakant J. Shelake

..... Applicant

Versus

M/s SKB Builders India Pvt. Ltd. & Ors.

.... Respondents

**AFFIDAVIT ON BEHALF OF MAHARASHTRA POLLUTION
CONTROL BOARD IN COMPLIANCE OF ORDER PASSED BY OF
HON'BLE TRIBUNAL 17.2.2025.**

I, Raj S. Kamat, Age 58 years, Occupation-Service, the Sub Regional Officer, Raigad-2 of the Maharashtra Pollution Control Board at Raigad having my office at Raigad Bhavan, C. B. D. Belapur, Navi Mumbai is submitting this report on behalf of the Member Secretary, Maharashtra Pollution Control Board (MPCB) in compliance of the order dated 03.09.2024, 19.11.2024 and 17.02.2025 passed by the Hon'ble Tribunal.

1. I say and submit that the applicant states that calculation of the EDC has not been served upon him by respondent No. 9. Therefore, Hon'ble NGT has directed respondent No. 9 to provide copy of EDC calculation along with copy of the affidavit to the applicant vide order dated 19.11.2024. In compliance of this Hon'ble Tribunal Board order dated 19.11.2024, the Board has submitted EDC calculation and copy of affidavit to the applicant through email dated 19.11.2024. A copy of dated 19.11.2024 is enclosed and marked as an **Annexure I**.



2. I say and submit that pursuant to this Hon'ble Tribunal order dated 17.2.2025 regarding filing objection to the IA, the following objections are filed on behalf of Respondent Board:-

- i) The Environmental Compensation of the 09 industries specified in the aforesaid order has been calculated based on the following formula with assumptions, as per "methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" issued by Central Pollution Control Board (2019 guidelines). A copy of said Guidelines is enclosed as **Annexure II**.

$$EC = PI \times N \times R \times S \times LF$$

Where,

- a. EC is Environmental Compensation in ₹
 - b. Pollution Index (PI) = 30 as all the units falls in Green Category as per CPCB categorization
 - c. N = Number of days of violation
 - d. Factor in Rupees for EC (R) = Rs 250
 - e. Factor of scale of operation (S) = 0.5 as units are small scale,
 - f. Location Factor (LF) = 1 as the units is located less than 01 million population of the city / town).
- ii) For the calculation of number of days of violation, following methodology has been adopted-
- iii) **M/s S P Enterprises:-** The said Industry falls in Table at Sr. No. 4 the Environmental Compensation was calculated from 30.06.2023 i.e. as per the contract letter to 20.12.2023 the closure direction issued by Board. Earlier Board has granted Consent to Establish to M/s. S.P. Enterprises dated



07.02.2023. Hence the date of functioning of the said RMC has been considered as per the contract letter and no of violation days calculated as 173 days. A copy of the said contract letter dated 30.06.2023 & Consent to Establish granted by Board dated 7.2.2023 are enclosed and marked as an **Annexure III**.

- iv) **M/s Pricon RMC and Swami Samarth RMC Supplier (Sr No 7 & 8)** :- The Applicant has requested to consider the date of NOCs issued by Gram Panchayat which was not considered as per regular procedure. It is further contended that the Project Proponent has to obtained Gram Panchayat NOC before obtaining consent to establish from Board followed by further application for 1st Consent to Operate. After obtaining 1st Consent to Operate project proponent will start the commissioning of the plant. Hence, Gram Panchayat NOCs are not considered here. As per the directions given by Hon'ble NGT dated 03.09.2024 the default period has been considered to calculate the EDC. Hence the number of days of violation are considered as the difference between the date of issuance of first Consent to Operate by Board and date of issuance of Proposed Directions issued by the Board.

Therefore, the date of 1st Consent to Operate issued to M/s. Pricon RMC LLP dated 10.11.2023 and date of proposed directions issued by Board dated 23.01.2024. Hence no of violation days calculated as 75 days.



- v) **M/s Shree Samarth RMC Supplier** :- (Sr No 8) The date of 1st Consent to Operate issued to M/s. Shree Samarth RMC Supplier dated 04.01.2023. The Proposed Directions issued by Board dated 23.01.2024. Hence no of violation days has been calculated as 385 days. A copy of the 1st Consent to Operate dated 10.11.2023 & 04.01.2023 and copy of Proposed Direction issued by the Board dated 23.01.2024 respectively are enclosed as **Annexure IV**.
- vi) **M/s. Suhana Construction Company**: - For Sr. 3 (RMC Plant) In case of M/s. Suhana Construction Company the Board has calculated Environmental Compensation from 01.03.2023 i.e. as per the Letter of Intent letter dated 20.12.2023. The Board had issued Closure Direction issued by Board. Hence the date of functioning of the said RMC has been considered as per the LOI letter and no of violation days calculated as 264 days. A copy of the LOI letter dated 18.01.2023 & 01.03.2023 are enclosed and marked as an **Annexure V**.
- vii) **M/s SKB Builders India Ltd & M/s Consol Ventures, M/s A K Gupta and Company** :- For Sr. No. 1,2 & 9 (RMC plants) the applicant has not raised any objections.
- viii) **M/s. Sarvoday Infra Project Pvt Ltd For Sr. No. 5 & 6 (RMC Plant and Cement Block) M/s. SOM Project** :- The Environmental Compensation has been calculated from 31.03.2023 to 23.01.2024. In case of M/s Som Project, the Board has calculated EDC upto Closure Direction i.e 20.12.2023. Therefore, no of violation days have been calculated 298 & 264 days each respectively. A copy of the

Closure Directions issued by Board is enclosed as **Annexure VI.**



3. I say and submit that the Earlier the Applicant has filed case before Hon'ble Human Rights Commission, Mumbai Vide KKT/Case No. 6716/13/16/2023 which has been disposed of on the ground that the relief has been already granted & the Board has acted against the A.K.Gupta RMC Plant vide order dated 13.02.2024. A copy of the Hon'ble Human Rights Commission Order and report filed by Tahsildar, Alibag before Hon'ble Commission is enclosed as **Annexure VII.**
4. I say and submit that all these RMC plants have supplied the concrete to the Proposed Project of M/s GAIL (I) Ltd, Usar, Alibag which is a Central Public Sector Undertaking (PSU) under the Ministry of Petroleum and Natural Gas. Further, Board has communicated to the Chief General Manager of the said project dated 19.06.2024 about the unconsented RMC plants and requested to procure RMC material only from consented RMC plants. A copy of said letter communicated to the M/s Gail(I) Ltd dated 19.06.2024 is enclosed as **Annexure VIII.**

It is submitted that according to the above facts and records, the Board has calculated Environmental Damage Compensation of above 09 industries. The present status of above RMCs has been verified by MPCB officials on 08/11/2024 which has been submitted in the following table at page 7 :-

Calculation of Environmental Damage Cost (EDC) for RMC plants w.r.t. Original Application No.62/2024(WZ) in compliance of order dtd. 03/09/2024

| Sr. No. | Name of the Industry | Address | Consent Obtained | Date of start of functioning | Date of Closure direction (CD) | Agreement with GAIL | Rent Agreement | Electricity Supply | (PI) Pollution Index | (N) Nos of days of violation (difference between date of CD and date of start of | (R) Factor in Rs. | (S) Small Scale Unit | (LF) Location Factor | Environmental Compensation Impose in Rupees EC=PIxNxRxSx LF | Current status as on 08/11/2024 |
|---------|--------------------------------------|--|-----------------------|------------------------------|--------------------------------|---------------------|--------------------------|--------------------|----------------------|--|-------------------|----------------------|----------------------|---|--|
| 1 | SKB Builders India Limited | At Khanav Tal. Alibag Dist Raigad | Yes | 28-Jul-23 | 20-Dec-23 | Yes | - | Yes | 30 | 145 | 250 | 0.5 | 1 | 5,43,750 | Operational at time of visit, complied |
| 2 | Consol Ventures | Opp HPCL Company Limited, Tal. Alibag Dist. Raigad | No | 04-May-23 | 20-Dec-23 | Yes | - | Yes | 30 | 230 | 250 | 0.5 | 1 | 8,62,500 | Closed, dismantled, machinery removed |
| 3 | Suhana Construction Company | At. Welhawali, Khanav, Alibag Road, Tal. Alibag, Dist. Raigad. | Yes | 31-Mar-23 | 20-Dec-23 | Yes | - | Yes | 30 | 264 | 250 | 0.5 | 1 | 9,90,000 | Operational at time of visit |
| 4 | S P Enterprises | Sr. No. 347, At. Kune, Po. Usar Tal. Alibag, Dist. Raigad. | C to E did 07.02.2023 | 30-Jun-23 | 20-Dec-23 | Yes | 01.10.2022 to 30.09.2027 | Yes | 30 | 173 | 250 | 0.5 | 1 | 6,48,750 | Closed, machinery not dismantled |
| 5 | Saroday Infra Projects (I) Pvt. Ltd. | Opp. HPCL Company Limited, Behind Console Venture, Tal. Alibag, Dist. Raigad | No | 31-Mar-23 | 23-Jan-24 | N.A. | N.A. | No | 30 | 298 | 250 | 0.5 | 1 | 11,17,500 | Closed, machinery partly dismantled |
| 6 | SOM Project | Gat No. 64, Milkat No. 276, Deoghar, GP Varande, Tal. Alibag Dist Raigad. | No | 31-Mar-23 | 20-Dec-23 | Yes | 22.11.2022 to 22.10.2023 | No | 30 | 264 | 250 | 0.5 | 1 | 9,90,000 | Closed, dismantled, machinery removed |
| 7 | Pricon RMC LLP. | Gat No. 41, Nethevali, Tal. Alibag, Dist. Raigad. | Yes | 10-Nov-23 | 23-Jan-24 | Yes | - | Yes | 30 | 75 | 250 | 0.5 | 1 | 2,81,250 | Operational at time of visit |
| 8 | Shree Samarth RMC Supplier | 81/23/A, At Khanav, Post Usar, Tal. Alibag, Dist. Raigad. | Yes | 04-Jan-23 | 23-Jan-24 | Yes | 25.07.2022 to 24.06.2027 | Yes | 30 | 385 | 250 | 0.5 | 1 | 14,43,750 | Operational at time of visit |
| 9 | A. K. Gupta & Corn., | Sr. No. 65 Ghotawade Vill, Post. Malyan, Tal. Alibag, Dist. Raigad. | No | 04-Nov-22 | 12-Oct-23 | Yes | 27.09.2022 to 26.09.2024 | Yes | 30 | 390 | 250 | 0.5 | 1 | 14,62,500 | Closed, dismantled, machinery removed |

In this case,

Pollution Index (PI) = 30 as all the units falls in Green Category as per CPCB categorization

N = 390 Number of days violation

Factor in Rupees for EC (R) = Rs 250,

Factor of scale of operation (S) =

0.5 as units are small scale.

Location Factor (LF) = 1 as the units is located less than 01 million population of the city / town).

EDC notice issued on 20.03.2024





Solemnly affirmed on this^{4th}..... day of April 2025 at Mumbai.....

For and on behalf of Maharashtra
Pollution Control Board,

(Raj S. Kamat)

Sub Regional Officer,
Raigad-2



BEFORE ME

Vasant B. More
4/4/2025

VASANT B. MORE
Notary Gr. Mumbai
7, Vijaya Sadan, Flat No. 304,
Above Axis Bank,
Sion West, Mumbai-400022

REGISTER Sr. No. 257/2025



From: Sunny Shelke <shelkesunny7@gmail.com>

Sent: Sunday, 1 December 2024 4:02 pm

To: SRO Raigad 2 <sroraigad2@mpcb.gov.in>

Subject: Re: MPCB affidavit dtd. 18.11.2024 regarding calculation of EDC in O.A. 62/2024

The objection raised on your Affidavit, detailed reply copy attached herewith

On Tue, Nov 19, 2024 at 12:11 PM SRO Raigad 2 <sroraigad2@mpcb.gov.in> wrote:

Sir,

MPCB affidavit dtd. 18.11.2024 regarding calculation of EDC in O.A. 62/2024
(Hon'ble NGT, WZ) is enclosed herewith.

Regards,

(Rutuja Bhalerao)
Sub Regional Officer, Raigad-2
Maharashtra Pollution Control Board.



**Report of the CPCB In-house Committee on
Methodology for Assessing Environmental
Compensation and Action Plan to Utilize the Fund**



CENTRAL POLLUTION CONTROL BOARD
"Parivesh Bhawan", East Arjun Nagar,
Delhi-110032

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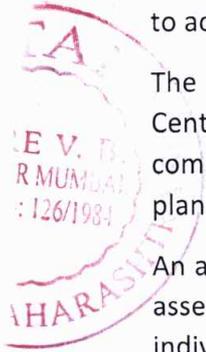
Abstract

Environmental compensation is a policy instrument for the protection of the environment which works on the Polluter Pay Principal. Environmental compensation has already been implemented in various countries, although limited in scope. Experiences from these implementations are mixed and tend to stress the importance of certain principles in order to achieve the overall objective of protection of the environment.

The Hon'ble National Green Tribunal through its various judgments has empowered the Central Pollution Control Board to lay down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment.

An attempt has been made by the CPCB in-house Committee to develop a methodology for assessing environmental compensation to be levied on concerned industry, authority, individual etc. for the protection of environment. Expert institutions/ NGOs like The Energy and Resources Institute, Centre for Science and Environment-India, Institute of Economic Growth etc. were also consulted to finalize the report. Overall objective is to develop self-sense of responsibility towards the environment and to make defaulters realize their mistake by imposing compensation, which will be utilized for the protection/restoration of the environment.

Although, this is the first attempt in India towards development of methodology for assessing environmental compensation, however, efforts have been made to simplifying the process so that regulatory institutions can easily adopt the methodology for implementation.



Chapter-I: Environment Compensation to be levied on Industrial Units

1.1 Background

The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of OA No. 593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. directed Central Pollution Control Board (CPCB) that:

"The CPCB may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. CPCB may also assess and recover compensation for damage to the environment and said fund may be kept in a separate account and utilized in terms of an action plan for protection of the environment. Such action plan may be prepared by the CPCB within three months" (Annexure-I).

1.2 Constitution of the Committee

In this context, Chairman, CPCB constituted a Committee under the Chairmanship of Shri A. Sudhakar, I/c WQM-I with Shri A. K. Vidyarthi, I/c WQM-II, Shri P. K. Gupta, I/c IPC-VI, Shri Nazimuddin I/c IPC-II and Dr. S. K. Paliwal, Scientist 'D' as members. The Committee was asked to deliberate on this issue and come up with a draft formulation before 15.9.2018.

1.3 Methodology for Assessing Environmental Compensation

The Committee discussed the issue on 4.9.2018, 13.9.2018, 17.9.2018 and 09.10.2018. A meeting was also held with Senior Officers of CPCB Head Office and Regional Directorates through video conferencing on 28.09.2018 to discuss the draft report and to seek comments/feedbacks. The comments/feedbacks received and deliberations of the Committee on the same are given in **Annexure-II**.

As per the Hon'ble NGT suggestion, CPCB has invited comments of 3 expert institution, namely, Centre for Science and Environment (CSE), Institute of Economic Growth (IEG) and The Energy Research Institute (TERI). A meeting to incorporate the comments of the expert institutions and to finalize the report, was held on 27/03/2019. The CPCB in-house committee on Environmental Compensation has deliberated on the comments and finalized the report accordingly. The Committee's deliberations are attached as **Annexure-III**.

It was deliberated for developing a formula for imposing environmental compensation on industrial units for violation of directions issued by regulatory bodies and this is the first attempt made. The committee discussed that environmental compensation should be based on "Polluter Pay Principle". The Committee decided to list the instances for taking cognizance of cases fit for violation and levy environmental compensation.

Cases considered for levying Environmental Compensation (EC):

- a) Discharges in violation of consent conditions, mainly prescribed standards / consent limits.
- b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment -- land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated/partially treated/ untreated effluents to ground water.



1.3.1 In the instances as mentioned at *a, b and c* above, Pollution Index may be used as a basis to levy the Environmental Compensation. CPCB has published guidelines for categorization of industries into Red, Orange, Green and White based on concept of Pollution Index (PI). The Pollution Index is arrived after considering quantity & quality of emissions/ effluents generated, types of hazardous wastes generated and consumption of resources. Pollution Index of an industrial sector is a numerical number in the range of 0 to 100 and can be represented as follows:

$$PI = f(\text{Water Pollution Score, Air Pollution Score \& HW Generation Score})$$

Pollution Index is a number from 0 to 100 and increasing value of PI denotes the increasing degree of pollution *hazard from the industrial sector*.

CPCB has issued directions to all SPCBs/PCCs on 07.03.2016 to adopt the methodology and follow guidelines prepared by CPCB for categorization of industrial sectors into Red, Orange, Green and White.

The concept of Pollution Index, which was deliberated widely with all stakeholders and agreed, shall be used for calculating Environmental Compensation. This may help in implementation of such provision throughout the country, a successful initiative in vital field of industrial pollution control.

After considering various factors including the policy implementation issues, Committee has come up with following formula for levying the Environmental Compensation in instances as mentioned at *a, b and c* including non-compliance of the environmental standards / violation of directions.

The Environmental Compensation shall be based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC is Environmental Compensation in ₹
 PI = Pollution Index of industrial sector
 N = Number of days of violation took place
 R = A factor in Rupees (₹) for EC
 S = Factor for scale of operation
 LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Note:

- The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.
- N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC.
- R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.
- S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.
- LF, could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

Table No. 1.1: Location Factor Values

| S. No. | Population* (million) | Location Factor# (LF) |
|--------|--------------------------|--------------------------|
| 1 | 1 to <5 | 1.25 |
| 2 | 5 to <10 | 1.5 |
| 3 | 10 and above | 2.0 |

*Population of the city/town as per the latest Census of India

#LF will be 1.0 in case unit is located >10km from municipal boundary

LF is presumed as 1 for city/town having population less than one million.

For notified Ecologically Sensitive areas, for beginning, LF may be assumed as 2.0. However, for critically Polluted Areas, LF may be explored in future.

- f. In any case, minimum Environmental Compensation shall be ₹ 5000/day.
- g. In order to include deterrent effect for repeated violations, EC may be increased on exponential basis, i.e. by 2 times on 1st repetition, 4 times on 2nd repetition and 8 times on further repetitions.
- h. If the operations of the industry are inevitable and violator continues its operations beyond 3 months then for deterrent compensation, EC may be increased by 2, 4 and 8 times for 2nd, 3rd and 4th quarter, respectively. Even if the operations are inevitable beyond 12 months, violator will not be allowed to operate.
- i. Besides EC, industry may be prosecuted or closure directions may be issued, whenever required.

A sample calculation for Environmental Compensation (without deterrent factor) is given at Table No. 1.2. It can be noticed that for all instances, EC for Red, Orange and Green category of industries varies from 3,750 to 60,000 ₹/day.

Table No. 1.2: A sample calculation for Environmental Compensation

| Industrial Category | Red | Orange | Green |
|------------------------------------|---------------|--------------|--------------|
| Pollution Index (PI) | 60-100 | 41-59 | 21-40 |
| Average PI | 80 | 50 | 30 |
| R-Factor | 250 | | |
| S-Factor | 0.5-1.5 | | |
| L-Factor | 1.00-2.00 | | |
| Environmental Compensation (₹/day) | 10,000-60,000 | 6,250-37,500 | 5,000-22,500 |

1.3.2 In other instances i.e. *d, e and f*, the environmental compensation may contain two parts – one requires providing immediate relief and other long-term measures such as remediation. In all these cases, detailed investigations are required from expert institutions/organizations based on which environmental compensation will be decided. CPCB shall list the expert institutions for this purpose.

In such cases, comprehensive plan for remediation of environmental pollution may be prepared and executed under the supervision of a committee with representatives of SPCB, CPCB and expert institutions/organizations.

1.4 Action Plan for Utilization of Environmental Compensation Fund

The Committee discussed about the utilization of funds, which will be received by imposing Environmental Compensation. The following Action Plan is proposed to utilize the fund for protection of the environment.

1.4.1. When Environmental Compensation is calculated through the Pollution Index:

The amount received by imposing the Environmental Compensation to the industries / organization non-complying with the environmental standards / violating any CPCB's directions shall be deposited in a separate bank account. The amount accumulated will be utilized for Protection of Environment. The following schemes were identified, which may be considered for utilization of Environmental Compensation Fund:

- a. Industrial Inspections for compliance verification
- b. Installation of Continuous water quality monitoring stations / Continuous ambient air quality monitoring stations for strengthening of existing monitoring network
- c. Preparation of Comprehensive Industry Documents on Industrial Sectors / clean technology
- d. Investigations of environmental damages, preparation of DPRs
- e. Remediation of contaminated sites
- f. Infrastructure augmentation of Urban Local Bodies (ULBs) /capacity building of SPCBs/PCCs

The above proposed list may include other schemes also, depending upon the requirement.

Considering the availability of accumulated funds, CPCB will finalize the scheme, keeping in mind the priority, to utilize the funds of Environmental Compensation.

1.4.2. When Environmental Compensation is assessed based on actual damage to the environment by Expert Organization/ Agency:

The amount of Environmental Compensation under this case will be remediation costs, measures requiring immediate and short-term actions, compensation towards loss of ecology, etc., and will be utilized exclusively for the purpose at specific site, based on the detailed investigations by the Expert Organizations/ agencies.

1.5 Recommendations

The Committee made following recommendations:

- 1.5.1 To begin with, Environmental Compensation may be levied by CPCB only when CPCB has issued the directions under the Environment (Protection) Act, 1986. In case of a, b and c, Environmental Compensation may be calculated based on the formula "EC = PI x N x R x S x LF", wherein, PI may be taken as 80, 50 and 30 for red, orange and green category of industries, respectively, and R may be taken as 250. S and LF may be taken as prescribed in the preceding paragraphs.



- 
- 1.5.2 In case of d, e and f, the Environmental Compensation may be levied based on the detailed investigations by Expert Institutions/Organizations.
- 1.5.3 The Hon'ble Supreme Court in its order dated 22.02.2017 in the matter of Paryavaran Suraksha Samiti and another v/s Union of India and others (Writ Petition (Civil) No. 375 of 2012), directed that all running industrial units which require "consent to operate" from concerned State Pollution Control Board, have a primary effluent treatment plant in place. Therefore, no industry requiring ETP, shall be allowed to operate without ETP.
- 1.5.4 EC is not a substitute for taking actions under EP Act, Water Act or Air Act. In fact, units found polluting should be closed/prosecuted as per the Acts and Rules.

Chapter-II: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.

2.1 Background

The CPCB In-house Committee also discussed that the EC shall also be levied on all violations of Graded Response Action Plan (GRAP) in NCR. The implementing agencies for each activity have been identified and the EC will be levied on these agencies. These violations attract graded amounts of EC depending on the state of ambient air quality, which is given in table below:

Table No. 2.1: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in Delhi-NCR.

| Activity | State Of Air Quality | Environmental Compensation () |
|---|-----------------------|--------------------------------|
| Industrial Emissions | Severe +/-Emergency | Rs 1.0 Crore |
| | Severe | Rs 50 Lakh |
| | Very Poor | Rs 25 Lakh |
| | Moderate to Poor | Rs 10 Lakh |
| Vapour Recovery System (VRS) at Outlets of Oil Companies | | |
| i. Not installed | Target Date | Rs 1.0 Crore |
| ii. Non-functional | Very poor to Severe + | Rs 50.0 Lakh |
| | Moderate to Poor | Rs 25.0 Lakh |
| Construction sites (Offending plot more than 20,000 Sq.m.) | Severe +/-Emergency | Rs 1.0 Crore |
| | Severe | Rs 50 Lakh |
| | Very Poor | Rs 25 Lakh |
| | Moderate to Poor | Rs 10 Lakh |
| Solid waste/ garbage dumping in Industrial Estates | Very poor to Severe + | Rs 25.0 Lakh |
| | Moderate to Poor | Rs 10.0 Lakh |
| Failure to water sprinkling on unpaved roads | | |
| a) Hot-spots | Very poor to Severe + | Rs 25.0 Lakh |
| b) Other than Hot-spots | Very poor to Severe + | Rs 10.0 Lakh |

2.2 Action Plan for Utilization of Environmental Compensation Fund

EC levied on all violations of Graded Response Action Plan (GRAP) in Delhi NCR will be deposited in the same fund and will be utilized in the same manner as mentioned in para 1.4.1 of Chapter-I of this report.

Chapter-III: Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules

3.1 Background

The Hon'ble Supreme Court in its order dated 22.02.2017 in the matter of Paryavaran Suraksha Samiti and another v/s Union of India and others (Writ Petition (Civil) No. 375 of 2012), directed State Governments (including the concerned Union Territories) to set-up Sewage Treatment Plants (STPs), which are already under implementation, within the time lines already postulated. Further, the STPs, which are yet to set-up, to be completed within a period of three years, from today, i.e. by 22.02.2020.

The Hon'ble NGT in its order dated 06.12.2018 (**Annexure-III**) in the matter of Court of its own motion v/s State of Karnataka (Original Application No. 125/2017 and M.A. No. 1337/2018) has given following directions:

“Since failure of preventing the pollutants being discharged in water bodies (including lakes) and failure to implement solid and other waste management rules are too frequent and widespread, the CPCB must lay down specific guidelines to deal with the same, throughout India, including the scale of compensation to be recovered from different individuals/authorities, in addition to or as alternative to prosecution. The scale may have slabs, depending on extent of pollution caused, economic viability, etc. Deterrent effect for repeated wrongs may also be provided.”

3.2 Ideology of Environmental Compensation Formula

In compliance of the directions of the Hon'ble Tribunal, the Committee deliberated on the issue of environmental compensation to be recovered from individuals/authorities in case of failure of preventing the pollutants being discharged in water bodies and failure to implement solid and other waste management rules. The Committee has suggested that environmental compensation in these cases should be comprised of two components i.e.

1. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and
2. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility.

Cost saved/benefits achieved by not having proper waste/sewage management system includes the interest on capital cost of the waste/sewage management facility and daily operation and maintenance (O&M) cost associated with the facility.

The Committee suggested that annual interest rate as 10% on loan amount, borrowed by concerned individual/authority for setting-up waste/sewage management facility, may be assumed as Capital Cost Factor for calculation of environment compensation. Further, as whole O&M cost is saved by concerned individual/authority for not managing required waste/sewage management system, 100% of the O&M cost saved may be considered as O&M cost factor.

Therefore, generalized formula for Environmental Compensation may be described as:

$$EC = \text{Capital Cost Factor} \times \text{Marginal Average Capital Cost for Establishment of Waste or Sewage Management or Treatment Facility} \times (\text{Waste or Sewage Management or Treatment Capacity Gap}) + \text{O\&M Cost Factor} \times \text{Marginal Average O\&M Cost} \times (\text{Waste or Sewage Management or Treatment Capacity Gap}) \times \text{No. of Days for which facility was not available} + \text{Environmental Externality}$$

Cost to the environment due to untreated/partially treated waste/sewage discharge by concerned individual/authority may be assumed as recommended by the committee, which is mentioned below:

Table No. 3.1: Environmental externality for untreated/partially treated sewage discharge

| Sewage Treatment Capacity Gap (MLD) | Marginal Cost of Environmental Externality (Rs. per MLD/day) | Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day) |
|-------------------------------------|--|--|
| Up to 200 | 75 | Min. 0.05, Max. 0.10 |
| 201-500 | 85 | Min. 0.25, Max. 0.35 |
| 501 and above | 90 | Min. 0.60, Max. 0.80 |

Table No. 3.2: Environmental externality for improper municipal solid waste management

| Municipal Solid Waste Management Capacity Gap (TPD) | Marginal Cost of Environmental Externality (Rs. per ton per day) | Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day) |
|---|--|--|
| Up to 200 | 15 | Min. 0.01, Max. 0.05 |
| 201-500 | 30 | Min. 0.10, Max. 0.15 |
| 501-1000 | 35 | Min. 0.25, Max. 0.35 |
| 1001-2000 | 40 | Min. 0.50, Max. 0.60 |
| Above 2000 | | Max. 0.80 |

The Committee further decided to fix a cap for minimum and maximum cost for capital and O&M component for Environmental Compensation, which are given in below tables:

Table No. 3.3: Minimum and Maximum EC to be levied for untreated/partially treated sewage discharge

| Class of the City/Town | Mega-City | Million-plus City | Class-I City/Town and others |
|---|-------------------------|-------------------------|------------------------------|
| Minimum and Maximum values of EC (Total Capital Cost Component) recommended by the Committee (Lacs Rs.) | Min. 2000 Max. 20000 | Min. 1000 Max. 10000 | Min. 100 Max. 1000 |
| Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day) | Min. 2 Max. 20 | Min. 1 Max. 10 | Min. 0.5 Max. 5 |

Table No. 3.4: Minimum and Maximum EC to be levied for improper municipal solid waste management

| Class of the City/Town | Mega-City | Million-plus City | Class-I City/Town and others |
|---|-------------------------|-----------------------|------------------------------|
| Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.) | Min. 1000 Max. 10000 | Min. 500 Max. 5000 | Min. 100 Max. 1000 |
| Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day) | Min. 1.0 Max. 10.0 | Min. 0.5 Max. 5.0 | Min. 0.1 Max. 1.0 |

The application of formula for calculation of EC may be further understood with the example of two typical cases.

3.3 Environment Compensation for Discharge of Untreated/Partially Treated Sewage by Concerned Individual/Authority:

BIS IS-1172:1993 suggests that for communities with population above 100,000, minimum of 150 to 200 lpcd of water demand is to be supplied. Further, 85% of return rate (CPHEEO Manual on Sewerage and Sewage Treatment Systems, 2013), may be considered for calculation of total sewage generation in a city. CPCB Report on "Performance evaluation of sewage treatment plants under NRCD, 2013", describes that the capital cost for 1 MLD STP ranges from 0.63 Cr. to 3 Cr. and O&M cost is around Rs. 30,000 per month. After detail deliberations, the Committee suggested to assume capital cost for STPs as Rs. 1.75 Cr./MLD (marginal average cost). Further, expected cost for conveyance system is assumed as Rs. 5.55 Cr./MLD (marginal average cost) and annual O&M cost as 10% of the combined capital cost. Population of the city may be taken as per the latest Census of India. Based on these assumptions, Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

EC= Capital Cost Factor x [Marginal Average Capital Cost for Treatment Facility x (Total Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)] + O&M Cost Factor x Marginal Average O&M Cost x (Total Generation- Operational Capacity) x No. of Days for which facility was not available + Environmental Externality x No. of Days for which facility was not available

Alternatively;

EC (Lacs Rs.) = [17.5(Total Sewage Generation – Installed Treatment Capacity) + 55.5(Total Sewage Generation-Operational Capacity)] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) x N

Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Quantity of Sewage is in MLD

Table No. 3.5: Sample calculation for EC to be levied for discharge of untreated/partial treated Sewage

| City | Delhi | Agra | Gurugram | Ambala |
|---|-------------------------|-------------------------|------------------------|------------------------|
| Population (2011) | 1,63,49,831 | 17,60,285 | 8,76,969 | 5,00,774 |
| Class | Mega-City | Million-plus City | Class-I Town | Class-I Town |
| Sewage Generation (MLD) (as per the latest data available with CPCB) | 4195 | 381 | 486 | 37 |
| Installed Treatment Capacity (MLD) (as per the latest data available with CPCB) | 2500 | 220 | 404 | 45.5 |
| Operational Capacity (MLD) (as per the latest data available with CPCB) | 1900 | 140 | 300 | 24.5 |
| Treatment Capacity Gap (MLD) | 2295 | 241 | 186 | 12.5 |
| Calculated EC (capital cost component for STPs) in Lacs Rs. | 29662.50 | 2817.50 | 1435.00 | 0.00 |
| Calculated EC (capital cost component for Conveyance System) in Lacs. Rs. | 127372.50 | 13375.50 | 10323.00 | 693.75 |
| Calculated EC (Total capital cost component) in Lacs Rs. | 157035.00 | 16193.00 | 11758.00 | 693.75 |
| Minimum and Maximum values of EC (Total Capital Cost Component) recommended by the Committee (Lacs Rs.) | Min. 2000 Max. 20000 | Min. 1000 Max. 10000 | Min. 100 Max. 1000 | Min. 100 Max. 1000 |
| Final EC (Total Capital Cost Component) in Lacs Rs. | 20000.00 | 10000.00 | 1000.00 | 693.75 |
| Calculated EC (O&M Component) in Lacs Rs./day | 459.00 | 48.20 | 37.20 | 2.50 |
| Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day) | Min. 2 Max. 20 | Min. 1 Max. 10 | Min. 0.5 Max. 5 | Min. 0.5 Max. 5 |
| Final EC (O&M Component) in Lacs. Rs./Day | 20.00 | 10.00 | 5.00 | 2.50 |
| Calculated Environmental Externality (Lacs Rs .Per Day) | 2.0655 | 0.2049 | 0.1395 | 0.0094 |
| Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day) | Min. 0.60 Max. 0.80 | Min. 0.25 Max. 0.35 | Min. 0.05 Max. 0.10 | Min. 0.05 Max. 0.10 |
| Final Environmental Externality (Lacs Rs. Per day) | 0.80 | 0.25 | 0.10 | 0.05 |

3.4 Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:

It is known that estimated MSW generation is approximately 1.5 lakh MT/Day in India (MoHUA Report-2016). As per the principles of SWM Rules, 2016 and PWM Rules 2016, as amended in 2018, the total cost of Municipal Solid Waste management in a city/town includes cost for door to door collection, cost of segregation at source, cost for transportation in segregated manner, cost for processing of MSW and disposal through facility like composting, biomethanation, recycling, co-processing in cement kilns etc.

In view of above, it is estimated that the total cost of processing and treatment of MSW for a city having population size of 1 lakh and generating approximately 50 tons/day of MSW is Rs.15.5 Crores, including capital cost (one time) and O & M cost for one year. The expenditure for subsequent years would be only Rs. 3.5 crores/annum.

CPCB sponsored a survey to ascertain the status of municipal solid waste disposal in 59 cities/towns of India. The survey was conducted by the Environment Protection Training Research Institute (EPTRI), Hyderabad. As per the survey, it is estimated that solid waste generated in small, medium and large cities and towns is about 0.1 kg (Class-III), 0.3-0.4 kg (Class-II) and 0.5 kg (Class-I) per capita per day respectively. The committee opined that 0.6 kg/day, 0.5 kg/day and 0.4 kg/day per capita waste generation may be assumed for mega-cities, million-plus UAs/towns and Class-I UA/Towns respectively for calculation of environmental compensation purposes. Based on these assumptions, Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per day waste disposed as per the Rules) + O&M Cost Factor x Marginal Average O&M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N

Where;

Waste Quantity in tons per day (TPD)

N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Simplifying;

EC (Lacs Rs.) = 2.4(Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation - Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N

Table No. 3.6: Sample calculation for EC to be levied for improper management of Municipal Solid Waste

| City | Delhi | Agra | Gurugram | Ambala |
|--|-------------------------|------------------------|------------------------|------------------------|
| Population (2011) | 1,63,49,831 | 17,60,285 | 8,76,969 | 5,00,774 |
| Class | Mega-City | Million-plus City | Class-I Town | Class-I Town |
| Waste Generation (kg. per person per day) | 0.6 | 0.5 | 0.4 | 0.4 |
| Waste Generation (TPD) | 9809.90 | 880.14 | 350.79 | 200.31 |
| Waste Disposal as per Rules (TPD) (assumed as 25% of waste generation for sample calculation) | 2452.47 | 220.04 | 87.70 | 50.08 |
| Waste Management Capacity Gap (TPD) | 7357.42 | 660.11 | 263.09 | 150.23 |
| Calculated EC (capital cost component) in Lacs. Rs. | 17657.82 | 1584.26 | 631.42 | 360.56 |
| Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.) | Min. 1000 Max. 10000 | Min. 500 Max. 5000 | Min. 100 Max. 1000 | Min. 100 Max. 1000 |
| Final EC (capital cost component) in Lacs. Rs. | 10000.00 | 1584.26 | 631.42 | 360.56 |
| Calculated EC (O&M Component) in Lacs. Rs./Day | 147.15 | 13.20 | 5.26 | 3.00 |
| Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./Day) | Min. 1.0 Max. 10.0 | Min. 0.5 Max. 5.0 | Min. 0.1 Max. 1.0 | Min. 0.1 Max. 1.0 |
| Final EC (O&M Component) in Lacs. Rs./Day | 10.00 | 5.00 | 1.00 | 1.00 |
| Calculated Environmental Externality (Lacs Rs. Per Day) | 2.58 | 0.18 | 0.03 | 0.02 |
| Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. per day) | Max. 0.80 | Min. 0.25 Max. 0.35 | Min. 0.01 Max. 0.05 | Min. 0.01 Max. 0.05 |
| Final Environmental Externality (Lacs Rs. per day) | 0.80 | 0.25 | 0.03 | 0.02 |

3.3 Action Plan for Utilization of Environmental Compensation Fund

EC levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules will be deposited in the same fund and will be utilized in the same manner as mentioned in para 1.4.1 of Chapter-I of this report.

3.4 Recommendations

1. The Committee recommended that to begin with, Environmental Compensation to be recovered from individuals/authorities in case of failure of preventing the pollutants being discharged in water bodies and failure to implement solid waste management rules may be calculated with the methodology described in the report.
2. If mixing of Bio-medical Waste or Hazardous Waste is found in Municipal Solid Waste than capital cost component of EC may be increased by a multiplication factor of 1.5.

3. In order to include deterrent effect for continuous violations, component of O&M and Environmental Externality in EC formula may be increased on exponential basis by 2, 4, and 8 times after every six-months, beyond the time prescribed by authority for ensuring complete treatment of sewage/waste of the city/town.



Chapter-IV: Environmental Compensation in Case of Illegal Extraction of Ground Water

4.1 Background

The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of Shailesh Singh v/s Central Ground Water Board & Ors. (Original Application No. 327/2018) vide order dated 03/01/2019 (Annexure-V) directed Central Pollution Control Board (CPCB) that:

"CPCB may constitute a mechanism to deal with individual cases of violation of norms, as existed prior to Notification of 12/12/2018, to determine the environment compensation to be recovered or other coercive measures to be taken, including prosecution, for past illegal extraction of ground water, as per law."

4.2 Constitution of the Committee

In compliance to Hon'ble NGT dated 03/01/2019, CPCB constituted a committee under the Chairmanship of Shri A. Sudhakar, DH, WQM-I Division with Shri P. K. Gupta, DH, IPC-VI, Shri Vishal Gandhi, Sc. D, UPC-I Division and Smt. Suniti Parashar, Scientist B, WQM-I Division as members. The committee was asked to deliberate on this issue and come up with draft formulation of mechanism to determine the Environmental Compensation for illegal extraction of ground water.

4.3 Methodology for Assessing Environmental Compensation

The committee discussed the issue on 07/02/2019, 07/03/2019 and 20/3/2019. The committee deliberated on the issue of Environmental Compensation to be recovered from individuals/industries such as domestic, packaging drinking water units, mining & infrastructure projects and industrial units in case of illegal extraction of ground water. The Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015 were also discussed and based on this further formulation to levy Environmental Compensation has been evolved.

4.4 Ideology of Environmental Compensation w.r.to illegal extraction of ground water

Ground water is becoming an increasingly scarce resource because of its unabated and indiscriminate over-exploitation. Growth in ground water exploitation, however, has led to a steep fall in water table in several parts of the country. Use of ground water is becoming unsustainable day by day. The falling water table is a matter of special concern since it tends to reduce the accessibility of the resource to small and marginal farmers due to increase in costs of extractions.

Specific conditions applicable in Notified/Non-Notified areas for various users, as mentioned in Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015 are given below:

For Notified Areas:

1. Permission to abstract ground water through any energized means will not be accorded for any purpose other than drinking water.

- 
2. Central Ground Water Authority (CGWA) so far has notified 162 areas, in the country for the purpose of regulation of ground water development.
 3. Regulation of Ground Water development in Notified areas is through District Administrative Heads assisted by Advisory Committees under the provisions of Section 4 of the Environment (Protection) Act, 1986.
 4. In Notified areas, ground water use in individual houses, infrastructure complexes like group housing societies, hospitals, schools etc. and drinking water requirements of workers in industries can be allowed.
 5. NOC for ground water withdrawal will be considered only if Water Supplying Department is not providing adequate water in the area/premises. Proof for this is to be produced from the concerned authority by the applicant.
 6. For individual houses, the maximum diameter of the tube-well should be restricted to 4 inch only and the capacity of the pump should not exceed 1HP. For infrastructure projects, maximum diameter of the ground water abstraction structures should be restricted to 150 mm (6 inches) only and capacity of the pump should not exceed 5 HP.
 7. Any violation of the above conditions will attract legal action under Section 15 of the Environment (Protection) Act, 1986.

For Non-Notified Areas:

NOC for ground water withdrawal will be considered for industries/infrastructure/packaging as per safe, semi critical, critical and over-exploited criteria.

4.5 Formula for Environmental Compensation for illegal extraction of ground water

The committee decided that the formula should be based on water consumption (Pump Yield & Time duration) and rates for imposing Environmental Compensation for violation of illegal abstraction of ground water. The committee has proposed following formula for calculation of Environmental Compensation (EC_{GW}):

$$EC_{GW} = \text{Water Consumption per Day} \times \text{No. of Days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$$

Where water Consumption is in m^3/day and ECR_{GW} in $Rs./m^3$

Yield of the pump varies based on the capacity/power of pump, water head etc. For reference purpose, yield of the pump may be assumed as given in **Annexure-VI**.

Time duration will be the period from which pump is operated illegally.

In case of illegal extraction of ground water, quantity of discharge as per the meter reading or as calculated with assumptions of yield and time may be used for calculation of EC_{GW} .

4.6 Environmental Compensation Rate (ECR_{GW}) for illegal use of Ground Water

The committee decided that the Environmental Compensation Rate (ECR_{GW}) for illegal extraction of ground water should increase with increase in water consumption as well as water scarcity in the area. Further, ECR_{GW} are kept relaxed for drinking and domestic use as compared to other uses, considering the basic need of human being.

As per CGWB, safe, semi-critical, critical and over-exploited areas are categorized from the ground water resources point of view (CGWB, 2017). List of safe, semi-critical, critical and over-exploited areas are available on the website of CGWB and can be accessed from- <http://cgwa-noc.gov.in/LandingPage/NotifiedAreas/CategorizationOfAssessmentUnits.pdf#ZOOM=150>.

Environmental Compensation Rates (EC_{GW}) for illegal use of ground water (EC_{GW}) for various purposes such as drinking/domestic use, packaging units, mining and industrial sectors as finalized by the committee are given in tables below:

4.6.1 EC_{GW} for Drinking and Domestic use:

Drinking and Domestic use means uses of ground water in households, institutional activity, hospitals, commercial complexes, townships etc.

| Sl. No. | Area Category | Water Consumption (m^3/day) | | | |
|---|----------------|---------------------------------|---------|----------|------------|
| | | <2 | 2 to <5 | 5 to <25 | 25 & above |
| Environmental Compensation Rate (EC_{GW}) in Rs./ m^3 | | | | | |
| 1 | Safe | 4 | 6 | 8 | 10 |
| 2 | Semi Critical | 12 | 14 | 16 | 20 |
| 3 | Critical | 22 | 24 | 26 | 30 |
| 4 | Over-Exploited | 32 | 34 | 36 | 40 |
| Minimum EC_{GW} =Rs 10,000/- (for households) and Rs. 50,000 (for institutional activity, commercial complexes, townships etc.) | | | | | |

4.6.2 EC_{GW} for Packaged drinking water units:

| Sl. No. | Area Category | Water Consumption (m^3/day) | | | |
|---|----------------|---------------------------------|--------------|---------------|--------------|
| | | <200 | 200 to <1000 | 1000 to <5000 | 5000 & above |
| Environmental Compensation Rate (EC_{GW}) in Rs./ m^3 | | | | | |
| 1 | Safe | 12 | 18 | 24 | 30 |
| 2 | Semi critical | 24 | 36 | 48 | 60 |
| 3 | Critical | 36 | 48 | 66 | 90 |
| 4 | Over-exploited | 48 | 72 | 96 | 120 |
| Minimum EC_{GW} =Rs 1,00,000/- | | | | | |

4.6.3 EC_{GW} for Mining, Infrastructure and Dewatering Projects

| Sl. No. | Area Category | Water Consumption (m^3/day) | | | |
|---|----------------|---------------------------------|--------------|---------------|--------------|
| | | <200 | 200 to <1000 | 1000 to <5000 | 5000 & above |
| Environmental Compensation Rate (EC_{GW}) in Rs./ m^3 | | | | | |
| 1 | Safe | 15 | 21 | 30 | 40 |
| 2 | Semi critical | 30 | 45 | 60 | 75 |
| 3 | Critical | 45 | 60 | 85 | 115 |
| 4 | Over-exploited | 60 | 90 | 120 | 150 |
| Minimum EC_{GW} =Rs 1,00,000/- | | | | | |

4.6.4 ECR_{GW} for Industrial Units:

| Sl. No. | Area Category | Water Consumption (m ³ /day) | | | |
|--|----------------|---|--------------|---------------|--------------|
| | | <200 | 200 to <1000 | 1000 to <5000 | 5000 & above |
| Environmental Compensation Rate (ECR _{GW}) in Rs./m ³ | | | | | |
| 1 | Safe | 20 | 30 | 40 | 50 |
| 2 | Semi critical | 40 | 60 | 80 | 100 |
| 3 | Critical | 60 | 80 | 110 | 150 |
| 4 | Over-exploited | 80 | 120 | 160 | 200 |
| Minimum ECR _{GW} =Rs 1,00,000/- | | | | | |

For better understanding of implementation of ECR_{GW} policy, some example calculations are given below:

Example No. 1 (For drinking and domestic Use):

It is observed that a household in safe zone is extracting ground water illegally from past 2 year and 3 months with the help of 1 HP pump, dia 4 inches and head as 25 meter. It is assumed that the house-owner runs the pump for 0.5 hr/day. What Environmental Compensation (EC_{GW}) will be charged to the owner?

Solution: Pump Yield (Please refer Annexure-VI) = 3 m³/hr
 Daily Consumption = 3 x 0.5 = 1.5 m³
 ECR_{GW} = 4 Rs./m³ (Please refer para 4.6.1)
 EC to be levied = 4 x 1.5 = 6 Rs./day
 Total time period = 820 days

Then, ECR_{GW} = 6 x 820

Calculated ECR_{GW} = 4,920 Rs.

EC_{GW} to be levied = 10,000 Rs. (minimum prescribed ECR_{GW}, please refer para 4.6.1)

Example 2 (For Industrial Units):

It is observed that an industry in critical zone is extracting ground water illegally from past 1 year with the help of 5 HP pump, dia 6 inches and head as 50 meter. It is assumed that the industry runs the pump for 3 hrs/day. What Environmental Compensation (EC_{GW}) will be charged to the owner?

Solution: Pump Yield (Please refer Annexure-VI) = 12 m³/hr
 Daily Consumption = 12 x 3 = 36 m³/day
 ECR_{GW} = 60 Rs./m³ (Please refer para 4.6.4)
 EC to be levied = 60 x 36 = 2,160 Rs./day
 Total time period = 365 days

Then, ECR_{GW} = 2,160 x 365

EC_{GW} = 7,88,400 Rs.

4.7 Relaxation

Central Ground Water Authority (CGWA) reserves to right to relax or interpret these mechanisms in case of any exigency or situation of National strategic importance, as per Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015.

4.8 Recommendations

The committee has given following recommendations:

- The minimum Environmental Compensation for illegal extraction of ground water for domestic purpose will be Rs. 10,000, for institutional/commercial use will be 50,000 and for other uses will be 1,00,000.
- In case of fixation of liability, it always lies with current owner of the premises where illegal extraction is taking place.
- Time duration may be assumed to be one year in case where no evidence for period of installation of bore well could be established.
- For Drinking and Domestic use, where metering is not present but storage tank facility is available, minimum water consumption per day may be assumed as similar to the storage capacity of the tank.
- For industrial ground water use, where metering is not available, water consumption may be assumed as per the consent conditions. Further, where in case industry is operating without consent, water consumption may be calculated based on the plant capacity (on the recommendation of SPCB/PCC, if required). SPCB/PCC may bring the issue of illegal extraction of ground water in industries in to the notice of CGWA for appropriate action by CGWA.
- Authorities assigned for levy EC and taking penal action are listed below:

| S. No. | Actions | Authority |
|--------|---|---|
| 1. | To seal the illegal bore-well/tube-well to stop extraction of water and further closure of project | District Collector |
| 2. | To levy EC _{GW} as per prescribed method | District Collector, CGWA |
| 3. | To levy EC on water pollution, as per the method prescribed in report of CPCB- "EC on industrial pollution" | CPCB/SPCB/PCC |
| 4. | Prosecution of violator | CGWA under EP Act SPCB/PCC under Air and Water Act |

- CGWA may maintain a separate account for collection and utilization of fund, collected through the prescribed methodology in this report.

Contract | अनुबंध



Contract No | अनुबंध क्रमांक: GEMC-511687719384544

Generated Date | अनुबंध तिथि: 30-Jun-2023

Bid/RA/PBP No. | बोली/आरए/पीबीपी संख्या: GEM/2023/B/3485113

Organisation Details | संगठन विवरण

Type | प्ररूप: Central PSU
 Ministry | मंत्रालय: Ministry of Heavy Industries and Public Enterprises
 Department | विभाग: Department of Heavy Industry
 Organisation Name | संगठन का नाम: Bridge and Roof Company (India) Limited
 Office Zone | कार्यालय क्षेत्र: Office

Buyer Details | खरीदार विवरण

Designation | पद: Shashank Kumar Sinha
 Contact No. | संपर्क नंबर: -9534341456-
 Email ID | ईमेल आईडी: shashank.ksinha@bridgeroof.co.in
 GSTIN | जीएसटीआईएन: -
 Address | पता: BRIDGE AND ROOF COMPANY (INDIA) LIMITED Office
 No.401-408, KUKREJA CENTRE B-Wing, 4th Floor, Plot No.13,
 Sector-11 CBD Belapur, Navi Mumbai-400614,
 THANE, MAHARASHTRA-400614, India

Financial Approval Detail | वित्तीय स्वीकृति विवरण

IFD Concurrence | आईएफडी सहमति: No
 Designation of Administrative Approval | प्रशासनिक अनुमोदन का पदनाम: GM (WEST)
 Designation of Financial Approval | वित्तीय अनुमोदन का पदनाम: ED (F)

Paying Authority Details | भुगतान प्राधिकरण विवरण

Role: PAO
 Payment Mode | भुगतान का तरीका: Offline
 Designation | पद: SOMENATH CHAKRABORTY
 Email ID | ईमेल आईडी: pay1.dhi.kolkata@gembuyer.in
 GSTIN | जीएसटीआईएन: -
 Address | पता: 5th Floor, Kankaria Centre, 2/1 Russel Street, Kolkata,
 CALCUTTA CENTRAL DIVISION, WEST BENGAL-700071, India

Seller Details | विक्रेता विवरण

GeM Seller ID | जेम विक्रेता आईडी: 05LQ230008204466
 Company Name | कंपनी का नाम: SP ENTERPRISES
 Contact No. | संपर्क नंबर: 08291440659
 Email ID | ईमेल आईडी: spenterprisesmahulkar@gmail.com
 Address | पता: Mahul Village, Jai Jai Raghuvir Samarth Niwas, Chembur,
 Mumbai, MAHARASHTRA-400074, -
 MII Status | एमआईआई स्थिति: True
 MSME verified | एमएसएमई सत्यापित: No
 MSME Registration number | एमएसएमई पंजीकरण संख्या: -
 GSTIN | जीएसटीआईएन: 27DZGPM0121121

*GST / Tax invoice to be raised in the name of | जिसके नाम के पक्ष में GST/TAX इनवॉइस पेश किया जाएगा - Consignee

Delivery Instructions | वितरण निर्देश: NA

Product Details | उत्पाद विवरण

| # | Item Description आइटम विवरण | Ordered Quantity आइटम विवरण | Unit इकाई | Unit Price (INR) इकाई मूल्य (INR) | Tax Bifurcation (INR) कर विभाजन (INR) | Price (Inclusive of all Duties and Taxes in INR) मूल्य (INR में सभी शुल्क और कर सहित) |
|--|---|-------------------------------|-------------|-------------------------------------|---|---|
| 1 | Product Name उत्पाद का नाम: RMC - M 30 Grade Brand ब्रांड: RMC Brand Type ब्रांड प्रकार: Unbranded Catalogue Status कैटलॉग की स्थिति: Catalogue not verified by OEM Selling As कैसे बेचा जा रहा है: Reseller not verified by OEM Category Name & Quadrant श्रेणी का नाम और चतुर्थांश: BOQ (Q3) Model मॉडल: M 30 Grade HSN Code एचएसएन कोड: HSN not specified by seller | 3,165 | cum | 7,257 | NA | 22,968,405 |
| 2 | Product Name उत्पाद का नाम: PCC of nominal mix by mass - 1 Cement, 5 Coarse Sand and 10 Crushed Stone Aggregates or Gravels with 40 mm and down size graded crushed stone aggregates or Gravels Brand ब्रांड: RMC Brand Type ब्रांड प्रकार: Unbranded Catalogue Status कैटलॉग की स्थिति: Catalogue not verified by OEM Selling As कैसे बेचा जा रहा है: Reseller not verified by OEM Category Name & Quadrant श्रेणी का नाम और चतुर्थांश: BOQ (Q3) Model मॉडल: PCC HSN Code एचएसएन कोड: HSN not specified by seller | 135 | cum | 4,956 | NA | 669,060 |
| Total Order Value कुल ऑर्डर मूल्य (in INR) | | | | | | 23,637,465 |

Consignee Detail | परेषिती विवरण

| S.No क्र.सं. | Consignee परेषिती | Item वस्तु | Lot No. लॉट नंबर | Quantity मात्रा | Delivery Start After दिनांक के बाद डिलीवरी शुरू करना है | Delivery To Be Completed By वितरण पूरा कब तक करना है |
|---|--|---|--------------------|-------------------|---|--|
| | | RMC- M 30 Grade | - | 3,165 | 30-Jun-2023 | 29-Aug-2023 |
| | Designation पद : - Email ID ईमेल आईडी : gailusar.bnr@bridgeroof.co.in Contact संपर्क : - GSTIN जीएसटीआईएन : - Address पता : BRIDGE AND ROOF COMPANY (INDIA) LIMITED C/o. GAIL (INDIA) LIMITED PDH-PP PROJECT, USAR, P.O. MALYAN ALIBAGH, DIST. - RAIGAD - 402203, RAIGARH(MH), MAHARASHTRA-402203, India | PCC of nominal mix by mass - 1 Cement, 5 Coarse Sand and 10 Crushed Stone Aggregates or Gravels with 40 mm and down size graded crushed stone aggregates or Gravels | - | 135 | 30-Jun-2023 | 29-Aug-2023 |
| Specification विनिर्देश 1 | | | | | | |
| <u>Specification Document विशिष्टता दस्तावेज़</u> | | | | | | |
| <u>Buyer BOQ Document क्रेता बीओक्यू दस्तावेज़</u> | | | | | | |
| <u>Compliance of BOQ Specification And Supporting Document बीओक्यू विशिष्टता और सहायक दस्तावेज़ का अनुपालन</u> | | | | | | |
| <p>Note टिप्पणी: Seller has given an undertaking that it has made arrangements for getting the stores from an authorized distributor / dealer / channel partner of the OEM of the offered product. At the time of delivery of goods, Seller will provide necessary chain documents (in the form of GST Invoice) to prove that the supplied goods are genuine and are being sourced from an authorized distributor / dealer / channel partner of the OEM. In case of any complaint about genuineness of the supplied products, Seller shall be responsible for providing genuine replacement supplies.</p> | | | | | | |
| Specification विनिर्देश 2 | | | | | | |
| <u>Specification Document विशिष्टता दस्तावेज़</u> | | | | | | |
| <u>Buyer BOQ Document क्रेता बीओक्यू दस्तावेज़</u> | | | | | | |
| <u>Compliance of BOQ Specification And Supporting Document बीओक्यू विशिष्टता और सहायक दस्तावेज़ का अनुपालन</u> | | | | | | |
| <p>Note टिप्पणी: Seller has given an undertaking that it has made arrangements for getting the stores from an authorized distributor / dealer / channel partner of the OEM of the offered product. At the time of delivery of goods, Seller will provide necessary chain documents (in the form of GST Invoice) to prove that the supplied goods are genuine and are being sourced from an authorized distributor / dealer / channel partner of the OEM. In case of any complaint about genuineness of the supplied products, Seller shall be responsible for providing genuine replacement supplies.</p> | | | | | | |
| Corrigendum सुद्धिपत्र | | | | | | |
| 1. Extended Upto तक बढ़ाया गया : 2023-06-07 16:00:00 | | | | | | |
| ePBG Detail ईपीबीजी विवरण | | | | | | |
| Advisory Bank सलाहकार बैंक : | | | | | | NA |
| ePBG Percentage(%) ईपीबीजी प्रतिशत (%) : | | | | | | NA |
| Terms and Conditions नियम और शर्तें | | | | | | |
| 1. General Terms and Conditions- | | | | | | |
| 1.1 This contract is governed by the <u>General Terms and Conditions</u> , conditions stipulated to this Product/Service as provided in the Marketplace. | | | | | | |
| 1.2 This Contract between the Seller and the Buyer, is for the supply of the Goods and/ or Services, detailed in the schedule above, in accordance with the General Terms and Conditions (GTC) unless otherwise superseded by Goods / Services specific Special Terms and Conditions (STC) and/ or BID/Reverse Auction Additional Terms and Conditions (ATC), as applicable | | | | | | |
| 2. Buyer Added Bid Specific Terms and Conditions- | | | | | | |
| 2.1 Generic | | | | | | |
| OPTION CLAUSE: The Purchaser reserves the right to increase or decrease the quantity to be ordered up to 25 percent of bid quantity at the time of placement of contract. The purchaser also reserves the right to increase the ordered quantity by up to 25% of the contracted quantity during the currency of the contract at the contracted rates. Bidders are bound to accept the orders accordingly. | | | | | | |
| 2.2 Buyer Added Bid Specific ATC: | | | | | | |
| Buyer Added text based ATC clauses | | | | | | |
| 1) Tender Cost: | | | | | | |
| Cost of Tender Document - Rs. 14,000/- + 18% GST = Rs. 16,520/- (including GST) Payable by DD / Pay Order / Banker's Cheque drawn on any nationalized Bank in favour of " BRIDGE AND ROOF CO. (I) LTD" payable at Navi Mumbai. | | | | | | |
| However the DGS & D/UDYAM/MSME/NSIC/SSI registered parties are exempted from submission of Tender Cost as per prevailing Govt. Purchase Policy. The party has to submit t | | | | | | |

The Affidavit cum Declaration as enclosed to be printed on a Rs. 120.00 Non Judicial Stamp Paper duly notarized along with notarized copy of the valid registration certificate in support of this exemption in Techno-Commercial Part of the Tender.

2) EMD:

Earnest Money Deposit (EMD) :- Rs.5,60,000/- (Rupees Five Lakh and Sixty Thousand only) shall be submitted by bidder(s) along with their offer in form of Demand Draft (D.D) / Pa y Order / Banker's Cheque drawn on any nationalized Bank in favour of "BRIDGE AND ROOF CO. (I) LTD" payable at Mumbai, along with Offer.

However the DGS & D/UDYAM/MSME/NSIC/SSI registered parties are exempted from submission of EMD as per prevailing Govt. Purchase Policy. The party has to submit the Affidavit cum Declaration as enclosed to be printed on a Rs. 120.00 Non Judicial Stamp Paper duly notarized along with notarized copy of the valid r egistration certificate in supp ort of this exemption in Techno- Commercial Part of the Tender.

3) Qualification Criteria for the Bidders:

Notarized copy of the previous order for supply of RMC executed in India during the last 02 (two) calendar years. The cut-off date shall be reckoned from the date of publishing of NIT. The total cumulative value of these order shall not be less than Rs.140.00 Lakhs in totality.

BIDDER SHALL HAVE TO FULL FILL THE QUALIFICATION CRITERIA AS MENTIONED IN ANNEXURE- A OF OUR NIT ENCLOSED WITH THIS BID.

4) Bidder shall strictly comply to the NIT enclosed with this bid. All the document that are required as per this NIT has to be submitted failing to which the bid may be rejected.

Complete NIT set duly signed & stamped as a token of acceptance shall be submitted by Bidder along with all necessary document that are required to be submitted.

5) Only those bidders shall be considered who come in the 10 KM vicinity from the GAIL USAR site where we require RMC of M30 Grade.

Note: This is system generated file. No signature is required. Print out of this document is not valid for payment/ transaction purpose.

नोट: यह सिस्टम जनरेटेड फाइल है। कोई हस्ताक्षर की आवश्यकता नहीं है। इस दस्तावेज़ का प्रिंट आउट भुगतान/लेनदेन उद्देश्य के लिए मान्य नहीं है।

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 MAH

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 022- 27576034
 Fax: 022- 27562132
 Website: <http://mpcb.gov.in>
 Email: sroraigad2@mpcb.gov.in



Maharashtra Pollution
 Control Board, Raigad
 Bhavan, 6th floor, Sector -
 11, C.B.D Belapur, Navi
 Mumbai.

GREEN/S.S.I (G37)
 No:- Format1.0/SRO/UAN
 No.0000157199/CE/2302000412

Date: 07/02/2023

To,
 M/s. S. P. Enterprises
 Sr. No. 347, At. Kune, Po. Usar
 Tal. Alibag, Dist. Raigad.



Your Service is Our Duty

Sub: Grant of Consent to Establish under Green category.

Your application No.MPCB-CONSENT-0000157199 Dated 25.12.2022

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.
2. The capital investment of the project is Rs.0.978 Crs. (As per C.A Certificate submitted by industry -)
3. Consent is valid for the RMC plant for captive purpose only:

| Sr No | Product | Maximum Quantity | UOM |
|----------|---|------------------|--------|
| Products | | | |
| 1 | Ready Mix Concrete [Captive Purpose only] | 25 | m3/day |

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

| Sr No | Description | Permitted (in CMD) | Standards to | Disposal Path |
|-------|-------------------|--------------------|-------------------|-----------------------|
| 1. | Trade effluent | 0 | As per Schedule-I | Not Applicable |
| 2. | Domestic effluent | 1.8 | As per Schedule-I | On land for gardening |

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

| Sr No. | Stack No. | Description of stack / source | Number of Stack | Standards to be achieved |
|--------|-----------|-------------------------------|-----------------|--------------------------|
| 1 | 0 | NA | 0 | As per Schedule -II |

6. **Non-Hazardous Wastes:**

| Sr No | Type of Waste | Quantity | UoM | Treatment | Disposal |
|-------|---------------|----------|-----|-----------|----------|
| NA | | | | | |

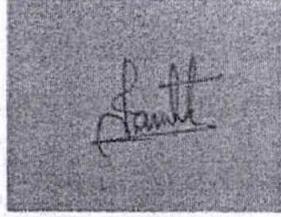
Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

| Sr No | Category No./ Type | Quantity | UoM | Treatment | Disposal |
|-------|--------------------|----------|-----|-----------|----------|
| NA | | | | | |

8. The consent is issued subject to direction issued by CPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding classification of Industries dated 07th March 2016.
9. Operation of RMC plant shall be in daytime only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.
10. The Board may make the standards stringent for the RMC/batching plants located within Corporation areas.
11. Captive plants shall carryout ambient air quality monitoring twice in a week for 24 hours.
12. The industry shall comply with the siting criteria as per RMC Notification dtd 16.10.2016.
13. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
14. The applicant shall make an application for consent to operate prior to commissioning before starting of production activity.
15. This Consent is issued as per Boards Circular of Delegation of Power in respect of Consent Management dated 23/12/2020.
16. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
17. For commercial plant a buffer zone of approximately 100m distance from human habitation of 1000 souls or more and major road (National/State Highway, MDRs, main roads in city area) shall be maintained.
18. Commercial RMC plant should not be located within 200 meter from schools, colleges, hospitals and courts.
19. The PP shall obtained NOC from CGWA, if applicable.
20. The PP should submit land details at the time of 1st consent to operate.
21. PP has submitted undertaking on 100 Rs. stamp paper dtd. 27.01.2023 stating that this RMC plant is only used for captive purpose only. In future any complaint arises regarding RMC plant they will shift the plant on their own expenses to new location. This consent to establish is granted for the captive purpose only. PP shall submit copy of the agreement, work order issued for the project work at the time of the 1st consent to operate. Otherwise application for 1st consent to operate will not be considered.
22. The PP shall suspend / stop RMC plant activity in case of violation of Environmental Acts. Also PP shall submit undertaking on stamp paper that in case any nuisance observed / any adverse impact caused due to RMC plant than, Project proponent will stop RMC activity voluntarily .

23. The PP should comply with other locational statutory requirements in force such as DC Rules etc., while obtaining consent to establish from Maharashtra Pollution Control Board.



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Signed by: Raj S. Kamat
Sub Regional Officer
For and on behalf of
Maharashtra Pollution Control Board
sroraigad2@mpcb.gov.in
2023-02-07 16:02:54 IST

Received Consent fee of -

| Sr.No | Amount(Rs.) | Transaction/DR.No. | Date | Transaction Type |
|-------|-------------|--------------------|------------|------------------|
| 1 | 5000.00 | TXN2212004441 | 29/12/2022 | Online Payment |

Copy to:

1. Regional Officer, MPCB, Raigad
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) Generation - As per your application the treated effluent generation is Nil.
B) Treatment - NA
C) Disposal - NA
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 1.8 CMD of sewage.
B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

| Sr.No | Parameters | Standards (mg/l) | |
|-------|------------------|------------------|-----|
| 1 | Suspended Solids | Not to exceed | 100 |
| 2 | BOD 3 days 27°C | Not to exceed | 100 |

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside RMC Plant.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

| Sr. No. | Purpose for water consumed | Water consumption quantity (CMD) |
|---------|--|----------------------------------|
| 1. | Industrial Cooling, spraying in mine pits or boiler feed | 15.00 |
| 2. | Domestic purpose | 2.00 |
| 3. | Processing whereby water gets polluted & pollutants are easily biodegradable | 0.00 |
| 4. | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 0.00 |
| 5. | Gardening | 0 |

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

| Stack No. | Source | APC System provided/proposed | Stack Height(in mtr) | Type of Fuel | Sulphur Content(in %) | Pollutant | Standard |
|-----------|--------|------------------------------|----------------------|--------------|-----------------------|-----------|----------|
| 0 | NA | NA | 0.00 | - | - | NA | - |

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:
6. Control Equipment:

a. In-house measures :-

1. All material transfer points should be covered.
2. The dust containment system shall be provided incorporating either of the following:
 - i) Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netion clothing whenever required.
 - ii) Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
 - iii) Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
3. Internal work area shall be, cement concreted/Asphalted
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
5. Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.

b. Raw material storage & handling:-

1. Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.

6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards

| | | |
|---------------------------|---------------|-----------|
| Particulate Matter PM 10 | Not to Exceed | 100 ug/m3 |
| Particulate Matter PM 2.5 | Not to Exceed | 60 ug/m3 |

d. Solid waste treatment and disposal:

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste. Industry shall comply with following additional conditions:

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.

SCHEDULE-III

Details of Bank Guarantees:

| Sr. No | Consent (C2E/C2O/C2R) | Amt of BG Imposed | Submission Period | Purpose of BG | Compliance Period | Validity Date |
|--------|-----------------------|-------------------|-------------------|---------------|-------------------|---------------|
| NA | | | | | | |

BG Forfeiture History

| Srno. | Consent (C2E/C2O/C2R) | Amount of BG imposed | Submission Period | Purpose of BG | Amount of BG Forfeiture | Reason of BG Forfeiture |
|-------|-----------------------|----------------------|-------------------|---------------|-------------------------|-------------------------|
| NA | | | | | | |

BG Return details

| Srno. | Consent (C2E/C2O/C2R) | BG imposed | Purpose of BG | Amount of BG Returned |
|-------|-----------------------|------------|---------------|-----------------------|
| NA | | | | |

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
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Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

GREEN/S.S.I (G37)

Date: 10/11/2023

No:- Format1.0/APAE Section/UAN No.MPCB-
 CONSENT-0000175147/CO/2311000916

To,
 M/s. PRICON RMC LLP
 GUT NO 41,WELHAVLI
 TAL. ALIBAG, DIST. RAIGAD



Sub: Consent to Operate under Green Category

- Ref:**
1. Consent to Establish granted vide No. Format 1.0/APAE Section/UAN No. 0000160528/CE/2306002050, dated 27/06/2023
 2. Application for grant of consent vide UAN No. MPCB-CONSENT-0000175147
 3. Letter of Public Work Department, Sub-Division No.1, Alibag, Dist. Raigad Dtd.02.06.2023.

Your application No.MPCB-CONSENT-0000175147 Dated 30.06.2023

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/10/2026**
2. **The capital investment of the project is Rs.2.11 Crs. (As per undertaking submitted by pp)**
3. **Consent is valid for the manufacture of:**

| Sr No | Product | Maximum Quantity | UOM |
|----------|--------------------|------------------|----------|
| Products | | | |
| 1 | READY MIX CONCRETE | 7000 | m3/month |

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

| Sr No | Description | Permitted (in CMD) | Standards to | Disposal Path |
|-------|-------------------|--------------------|-------------------|-----------------------------|
| 1. | Trade effluent | 0.09 | As per Schedule-I | Recycle 100% to achieve ZLD |
| 2. | Domestic effluent | 0.10 | As per Schedule-I | Soaked in soak pit |

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

| Sr No. | Stack No. | Description of stack / source | Number of Stack | Standards to be achieved |
|--------|-----------|-------------------------------|-----------------|--------------------------|
| 1 | 1 | DG Set (200 KVA) | 1 | As per Schedule -II |

6. **Non-Hazardous Wastes:**

| Sr No | Type of Waste | Quantity | UoM | Treatment | Disposal |
|-------|--|----------|-----|-----------|---|
| 1 | Slurry waste/ Solid waste from Settling tank | 0 | - | 0 | All waste generated as an actual shall be reused. |

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

| Sr No | Category No./ Type | Quantity | UoM | Treatment | Disposal |
|-------|--------------------|----------|-----|-----------|----------|
| NA | | | | | |

(Industry shall not generate any Hazardous Waste)

8. The consent is issued subject to direction issued by CPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding classification of Industries dated 07th March 2016.
9. Operation of RMC plant shall be in daytime only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.
10. Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.
11. The entire RMC Plant should be enclosed.
12. Industry shall provide covering at all the emission generating points.
13. Industry shall carry out monitoring of ambient air quality twice in a week for 24 hours at windward & lean ward direction and submit the data to Board office on monthly basis.
14. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
15. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
16. The applicant shall make an application for renewal of consent to operate 60 days prior to the date of expiry of the consent.
17. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.
18. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
19. Industry shall strictly comply with Board Circular vide No. MPCB/JD(APC)/NCAP/DG Set/B-0090 dtd. 02/06/2023 regarding Retro-Fitting of Emission Control Device (RECD) for in-use Diesel Operated Internal Combustion Engines/D.G. Sets.

20. This Consent is issued as per certificate of Public Work Department, Sub-Division No.1, Alibag, Dist. Raigad Dtd.02.06.2023.vide no. 532 Dtd.02.06.2023 submitted by industry.



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Signed by: Dr. V.M.Motghare
Joint Director (Air Pollution Control)
For and on behalf of,
Maharashtra Pollution Control Board
jdair@mpcb.gov.in
2023-11-10 11:42:41 IST

Received Consent fee of -

| Sr.No | Amount(Rs.) | Transaction/DR.No. | Date | Transaction Type |
|-------|-------------|--------------------|------------|------------------|
| 1 | 45000.00 | TXN2307000202 | 03/07/2023 | Online Payment |

Rs. 30,000/- is kept balance with the board and shall be adjusted at the time of next renewal of consent.

Copy to:

1. Regional Officer, MPCB, Raigad and Sub-Regional Officer, MPCB, Raigad II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have proposed to provide Effluent Treatment Plant (ETP) of designed capacity of 1.0 CMD
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
- C) Industry shall provided ETP to treat the effluent so as to recycle the 100% treated effluent to achieve Zero Liquid Discharge. There shall be no discharge on land for gardening & outside the industry premises.
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.10 CMD of sewage.
- B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

| Sr.No | Parameters | Standards (mg/l) | |
|-------|------------------|------------------|-----|
| 1 | Suspended Solids | Not to exceed | 50 |
| 2 | BOD 3 days 27°C | Not to exceed | 30 |
| 3 | COD | Not to exceed | 100 |

- C) The treated domestic effluent shall be soaked in the soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening only. In no case effluent should find it's way outside industry premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

| Sr. No. | Purpose for water consumed | Water consumption quantity (CMD) |
|---------|--|----------------------------------|
| 1. | Industrial Cooling, spraying in mine pits or boiler feed | 0.00 |
| 2. | Domestic purpose | 3.00 |

| Sr. No. | Purpose for water consumed | Water consumption quantity (CMD) |
|---------|--|----------------------------------|
| 3. | Processing whereby water gets polluted & pollutants are easily biodegradable | 15.00 |
| 4. | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 0.00 |
| 5. | Gardening | 0 |

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

| Stack No. | Source | APC System provided/proposed | Stack Height(in mtr) | Type of Fuel | Sulphur Content(in %) | Pollutant | Standard |
|-----------|--------|------------------------------|----------------------|-----------------|-----------------------|-----------|------------|
| 1 | DG Set | Acoustic Enclosure Stack | 10.00 | HSD 10 Kg/Hr | 1 | SO2 | 4.8 Kg/Day |

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

6. Control Equipment:

a. In-house measures :-

1. All material transfer points should be covered.
2. The dust containment system shall be provided incorporating either of the following:
 - i) Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netlon clothing whenever required.
 - ii) Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
 - iii) Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
3. Internal work area shall be, cement concreted/Asphalted
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
5. Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.

b. Raw material storage & handling:-

1. Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards

| | | |
|---------------------------|---------------|-----------|
| Particulate Matter PM 10 | Not to Exceed | 100 ug/m3 |
| Particulate Matter PM 2.5 | Not to Exceed | 60 ug/m3 |

d. Solid waste treatment and disposal:

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste. Industry shall comply with following additional conditions:

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.

**SCHEDULE-III
Details of Bank Guarantees:**

| Sr. No | Consent (C2E/C2O/C2R) | Amt of BG Imposed | Submission Period | Purpose of BG | Compliance Period | Validity Date |
|--------|-----------------------|-------------------|-------------------|---|-------------------|---------------|
| 1 | C to O | Rs.2.0 Lakhs | 15 Days | O&M of Pollution Control System and Compliance of consent conditions. | Regular | 28.02.2027 |

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

| Srno. | Consent (C2E/C2O/C2R) | Amount of BG imposed | Submission Period | Purpose of BG | Amount of BG Forfeiture | Reason of BG Forfeiture |
|-------|-----------------------|----------------------|-------------------|---------------|-------------------------|-------------------------|
| NA | | | | | | |

BG Return details

| Srno. | Consent (C2E/C2O/C2R) | BG imposed | Purpose of BG | Amount of BG Returned |
|-------|-----------------------|------------|---------------|-----------------------|
| NA | | | | |



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 022- 27576034
 Fax: 022- 27562132
 Website: <http://mpcb.gov.in>
 Email: sroraigad2@mpcb.gov.in



Maharashtra Pollution
 Control Board, Raigad
 Bhavan, 6th floor, Sector -
 11, C.B.D Belapur, Navi
 Mumbai.

GREEN/S.S.I (G37)
 No:- Format1.0/SRO/UAN No.MPCB-
 CONSENT-0000157681/CO/2301000482

Date: 04/01/2023

To,
 Shree Samarth RMC Supplier
 81/2/3/4, MUL : Khanav, Post : Usar,
 Tal. Alibag, Dist. Raigad.



Your Service is Our Duty

Sub: Grant of Consent to 1st Operate under Green category.

Ref: Consent to establish granted by the Board vide no. SRO/UAN
 No.0000150453/CE/2212001226, dtd. 16.12.2022.

Your application No.MPCB-CONSENT-0000157681 Dated 29.12.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/12/2025**
- The capital investment of the project is Rs.1.4 Crs. (As per C.A Certificate submitted by industry -)**
- Consent is valid for the manufacture of:**

| Sr No | Product | Maximum Quantity | UOM |
|----------|--------------------|------------------|----------|
| Products | | | |
| 1 | Ready Mix Concrete | 3000 | m3/month |

For Captive purpose only

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

| Sr No | Description | Permitted (in CMD) | Standards to | Disposal Path |
|-------|-------------------|--------------------|-------------------|-----------------------|
| 1. | Trade effluent | 0 | As per Schedule-I | Not Applicable |
| 2. | Domestic effluent | 1.8 | As per Schedule-I | On land for gardening |

- Conditions under Air (P & CP) Act, 1981 for air emissions:**

| Sr No. | Stack No. | Description of stack / source | Number of Stack | Standards to be achieved |
|--------|-----------|-------------------------------|-----------------|--------------------------|
| 1 | 0 | NA | 0 | As per Schedule -II |

6. **Non-Hazardous Wastes:**

| Sr No | Type of Waste | Quantity | UoM | Treatment | Disposal |
|-------|---------------|----------|-----|-----------|----------|
| NA | | | | | |

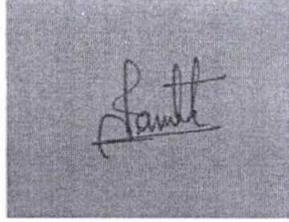
Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

| Sr No | Category No./ Type | Quantity | UoM | Treatment | Disposal |
|-------|--------------------|----------|-----|-----------|----------|
| NA | | | | | |

8. The consent is issued subject to direction issued by CPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding classification of Industries dated 07th March 2016.
9. PP shall operate RMC plant in the daytime only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.
10. The Board may make the standards stringent for the RMC/batching plants located within Corporation areas.
11. The monitoring of ambient air quality of captive plant shall be carryout twice in a week for 24 hours.
12. The industry shall comply with the siting criteria as per RMC Notification dtd 16.10.2016.
13. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
14. The applicant shall make an application for consent to operate prior to commissioning before starting of production activity.
15. This Consent is issued as per Boards Circular of Delegation of Power in respect of Consent Management dated 23/12/2020.
16. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
17. For commercial plant a buffer zone of approximately 100m distance from human habitation of 1000 souls or more and major road (National/State Highway, MDRs, main roads in city area) shall be maintained.
18. Commercial RMC plant should not be located within 200 meter from schools, colleges, hospitals and courts.
19. This consent is issued without prejudice to Hon'ble NGT, Hon'ble High Court or any other court matter related to legal matter of this plant.

20. The PP should comply with other locational statutory requirements in force such as DC Rules etc., while obtaining consent to establish from Maharashtra Pollution Control Board.



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Signed by: Raj S. Kamat
 Sub Regional Officer
 For and on behalf of,
Maharashtra Pollution Control Board
 sroraigad2@mpcb.gov.in
 2023-01-04 11:09:55 IST

Received Consent fee of -

| Sr.No | Amount(Rs.) | Transaction/DR.No. | Date | Transaction Type |
|-------|-------------|--------------------|------------|------------------|
| 1 | 15000.00 | TXN2212004811 | 30/12/2022 | Online Payment |

Copy to:

1. Regional Officer, MPCB, Raigad
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 1.8 CMD of sewage.
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

| Sr.No | Parameters | Standards (mg/l) | |
|-------|------------------|------------------|-----|
| 1 | Suspended Solids | Not to exceed | 100 |
| 2 | BOD 3 days 27°C | Not to exceed | 100 |

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way outside RMC/plant premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

| Sr. No. | Purpose for water consumed | Water consumption quantity (CMD) |
|---------|--|----------------------------------|
| 1. | Industrial Cooling, spraying in mine pits or boiler feed | 0.00 |
| 2. | Domestic purpose | 2.00 |
| 3. | Processing whereby water gets polluted & pollutants are easily biodegradable | 15.00 |
| 4. | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 0.00 |
| 5. | Gardening | 0 |

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

| Stack No. | Source | APC System provided/proposed | Stack Height(in mtr) | Type of Fuel | Sulphur Content(in %) | Pollutant | Standard |
|-----------|--------|------------------------------|----------------------|--------------|-----------------------|-----------|----------|
| 0 | NA | | 0.00 | - | - | NA | - |

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:
6. Control Equipment:
- a. In-house measures :-**
1. All material transfer points should be covered.
 2. The dust containment system shall be provided incorporating either of the following:
 - i) Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netlon clothing whenever required.
 - ii) Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
 - iii) Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
 3. Internal work area shall be, cement concreted/Asphalted
 4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
 5. Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.
- b. Raw material storage & handling:-**
1. Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
 2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
 3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
 4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.

5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards

| | | |
|---------------------------|---------------|-----------------------|
| Particulate Matter PM 10 | Not to Exceed | 100 ug/m ³ |
| Particulate Matter PM 2.5 | Not to Exceed | 60 ug/m ³ |

d. Solid waste treatment and disposal:

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste. Industry shall comply with following additional conditions:

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.

SCHEDULE-III

Details of Bank Guarantees:

| Sr. No | Consent (C2E/ C2O /C2R) | Amt of BG Imposed | Submission Period | Purpose of BG | Compliance Period | Validity Date |
|--------|-------------------------|-------------------|-------------------|---|-------------------|---------------|
| 1 | Consent to 1st Operate | 50000 | 15 Days | Towards operation & maintenance and compliance of consent condition | 31.12.2025 | 31.05.2026 |

BG Forfeiture History

| Srno. | Consent (C2E/C2O/C2R) | Amount of BG imposed | Submission Period | Purpose of BG | Amount of BG Forfeiture | Reason of BG Forfeiture |
|-------|-----------------------|----------------------|-------------------|---------------|-------------------------|-------------------------|
| NA | | | | | | |

BG Return details

| Srno. | Consent (C2E/C2O/C2R) | BG imposed | Purpose of BG | Amount of BG Returned |
|-------|-----------------------|------------|---------------|-----------------------|
| NA | | | | |

SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.

23. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
24. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

445

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, RAIGAD

Tel. No. 2757 2620
Fax No. 2756 2132
Email: rorraigad@mpcb.gov.in
Visit us at: <http://mpcb.gov.in>



"Your Service is our Duty"

Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai 400 614.

No. MPCB/ROR/TB/PDI/ 2401230008

Date: 23.01.2024

To,
M/s. Pricon RMC LLP,
Gut No.41, Nethavali, Tal:-Alibaug,
Dist. Raigad.

- Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and/or under section 31A of Air (Prevention & Control of Pollution) Act, 1981.
- Ref:**
1. Board granted consent to operate dtd.10/11/2023, valid up to 31/10/2026.
 2. Case No. 6716/13/16/2023 filed before Hon'ble Human Rights Commission Mumbai.
 3. Visit of Board officials to your unit dated 09/01/2024.
 4. Proposal submitted by SRO Raigad-2 through legal module, Legal Action No. MPCB-LEGAL_ACTIONS- 170124023 dtd.17/01/2024.

WHEREAS, you are operating your industry in the pollution prevention area declared under the Provisions of the Water (Prevention & Control of Pollution) Act 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

AND WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate to your industry vide above referred no. 1, under the provisions of the Water (Prevention & Control of Pollution) Act 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and amended thereto, with subject to the certain term and conditions. It is mandatory on your part to comply with all consent conditions.

AND WHEREAS, SRO Raigad-2 office has received the complaint regarding illegal operation of RMC plant at Usar, Khanav, Kon & Ghotawade village at Alibag, Dist- Raigad.

AND WHEREAS, in order to verify the complaint, the officials of the Board have visited the site on 09/01/2024 and observed as follows:

1. Internal work area not cement concreted/Ashphalted.
2. You have not provided Non-Hazardous Solid Waste recycling Plant.
3. You have not provided Ambient Air Quality Monitoring Stations (AAQMS) within premises as per consent conditions.

2/--

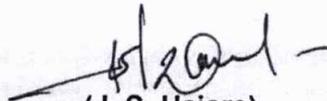
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AND WHEREAS, after examination of the record of your case, the reports of the officers of the Board and after making the necessary inquiry, I came to, the conclusion that , you have failed to comply with consent conditions/ various directions issued by the Board and provision of various environmental acts causing pollution in the surrounding area.

NOW THEREFORE, in view of above stated facts and in exercise of the power conferred upon me by Board under section 31A of the Air (Air P & CP) Act, 1981, following directions are proposed to be issued.

- a) Why your RMC activities shall not be closed down?
- b) Why the competent Authorities shall not be directed to disconnect water and electricity supply of your plant on account of the above non-compliances ?
- c) Why legal action shall not be initiated against your industry.

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please be noted.


(J. S. Hajare)
Regional Officer, Raigad

Copy submitted for information to:

1. The Member Secretary, MPCB, Mumbai.
2. JD(APC), MPCB, Mumbai.
3. Law Officer (P & L Division), MPCB, Mumbai.

Copy to: The Sub Regional Officer, MPCB, Raigad-2 - He is directed to take follow up and ensure the compliance of the aforesaid directions.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, RAIGAD**

Tel. No. 2757 2620
Fax No. 2756 2132
Email: roraigad@mpcb.gov.in
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Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai 400 614.

No. MPCB/ROR/TB/PDI 2401230007

Date: 23.01.2024

To,
M/s. Shree Samarth RMC Suppliers,
81/2/3/4, At Khanav, Post:-Usar,
Tal:-Alibaug, Dist. Raigad.

- Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and/or under section 31A of Air (Prevention & Control of Pollution) Act, 1981.
- Ref:**
1. Board granted consent to operate dtd.04/01/2023, valid up to 31/12/2025.
 2. Case No. 6716/13/16/2023 filed before Hon'ble Human Rights Commission Mumbai.
 3. Visit of Board officials to your unit dated 09/01/2024.
 4. Proposal submitted by SRO Raigad-2 through legal module, Legal Action No. MPCB-LEGAL_ACTIONS-170124025 dtd.17/01/2024.

WHEREAS, you are operating your industry in the pollution prevention area declared under the Provisions of the Water (Prevention & Control of Pollution) Act 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

AND WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate to your industry vide above referred no. 1, under the provisions of the Water (Prevention & Control of Pollution) Act 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and amended thereto, with subject to the certain term and conditions. It is mandatory on your part to comply with all consent conditions.

AND WHEREAS, SRO Raigad-2 office has received the complaint regarding illegal operation of RMC plant at Usar, Khanav, Kon & Ghotawade village at Alibag, Dist- Raigad.

AND WHEREAS, in order to verify the complaint, the officials of the Board have visited the site on 09/01/2024 and observed as follows:

1. Internal work area partially cement concreted/Ashphalted.
2. You have not provided Non-Hazardous Solid Waste recycling Plant.
3. You have not provided Ambient Air Quality Monitoring Stations(AAQMS) within premises as per consent conditions.

: 2 :

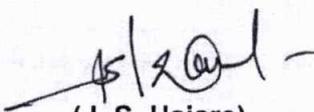
4. As per consent condition schedule-III, you have not submitted B.G. of Rs.50000/- towards O & M of PCS and compliance of consent conditions.

AND WHEREAS, after examination of the record of your case, the reports of the officers of the Board and after making the necessary inquiry, I came to, the conclusion that , you have failed to comply with consent conditions/ various directions issued by the Board and provision of various environmental acts causing pollution in the surrounding area.

NOW THEREFORE, in view of above stated facts and in exercise of the power conferred upon me by Board under section 31A of the Air (Air P & CP) Act, 1981, following directions are proposed to be issued.

- a) Why your RMC activities shall not be closed down?
- b) Why the competent Authorities shall not be directed to disconnect water and electricity supply of your plant on account of the above non-compliances ?
- c) Why legal action shall not be initiated against your industry.

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please be noted.


(J. S. Hajare)
Regional Officer, Raigad

Copy submitted for information to:

4. The Member Secretary, MPCB, Mumbai.
5. JD(APC), MPCB, Mumbai.
6. Law Officer (P & L Division), MPCB, Mumbai.

Copy to: The Sub Regional Officer, MPCB, Raigad-2 - He is directed to take follow up and ensure the compliance of the aforesaid directions.



ब्रिज एण्ड रूफ कम्पनी (इण्डिया) लि.
BRIDGE & ROOF CO. (INDIA) LTD.

(भारत सरकार का एक उद्यम) / (A Government of India Enterprise)

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Annexure-V

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CAMP: PDH-PP Project site, GAIL, Usar, Alibag, Dist: Raigad, Maharashtra - 402203

Ref: BR/GAIL-USAR/51237/Civil Work-CT/LOI/LC/02

18th January, 2023

M/s. Suhana Construction Company
280, Village Post - Baranel, Tehsil - Jayal,
Dist - Nagur (Raj.), Rajasthan - 341023
Email - suhanaconstruction38@gmail.com.

Dear Sir / Madam,

Sub: **LETTER OF INTENT (LOI) for Civil Work for Cooling Tower, Pipe Rack & Others Structures on Labour Contract Basis in Connection with Civil & Structural, UG Piping Work for Offsite Job, GAIL USAR PDH - PP Project."**

- Ref: (i) Notice Inviting Tender No. BR/GAIL-USAR/51237/Civil Work-CT/NIT/LC/02 Date- 02/12/2022
(ii) Your Offer SCC/USAR/CIVIL WORK Dated 17.12.2022
(iii) Our Negotiation Letter No- BR/GAIL-USAR/51237/Civil Work-CT/Nego/LC/02 Dated- 09.01.2023
(iv) RND Dated-10.01.2023

With reference to the aforesaid documents exchanged, we are placing this Letter of Intent (LOI) for the captioned work to you at an estimated price of **Rs.1,47,42,492.75** (Rupees One Crore Forty-Seven Lakh Forty-Two Thousand Four Hundred Ninety-Two and Paise Seventy- Five only) Excluding GST.

This is just a Letter of Intent enabling you to start the work & the work order as are applicable in this case will be placed on you after receipt of your unconditional acceptance to this LOI.

You will start the work within 2 (Two) days on receipt of this LOI in consultation with our Resident Manager, Offsite Job, PDH-PP Project, GAIL, Usar, Alibagh, Raigad, Maharashtra. You will also submit work schedule along with deployment of manpower & machineries to our Engineer-in-Charge immediately.

We are sending herewith 02 (two) copies including original of this LETTER OF INTENT (LOI) and would request you to return us the duplicate copy duly signed and stamped by you in token of your unequivocal acceptance within 03 (three) days positively from the date of receipt of this LOI.

Thanking you,

Yours faithfully,
For BRIDGE & ROOF CO. (INDIA) LTD.,

(Subhendu Chowdhury)
Asst. General Manager, GAIL Usar

Received & Accepted



For & on behalf of M/s. Suhana Construction Company

Mahipal Singh

कार्पोरेट और पंजीकृत कार्यालय / Corporate and Registered Office:

कोठी और पार्सली भवन, कांकरिया ईस्ट, 2/1, रसेल स्ट्रीट, कोलकाता - 700071
4th & 5th Floor, Kankaria Centre, 2/1, Russel Street, Kolkata - 700071

+91(33) 2217-2108 / 2274 +91(33) 2217-2106

bridge@bridgeroof.co.in bandr1920 @bridgeroof

सी.आर.एन / CIN: U27310WB1920GO1003601

मुंबई अंचल कार्यालय / Mumbai Zonal Office:

कार्यालय संख्या 401-408, कुक्रेजा ईस्ट, शी-विंग, जेपी भवन, प्लॉट नंबर 13, सेक्टर-11, सीधेरी बेलपुर, नवी मुंबई - 400614

Office No. 401-408, Kukreja Centre, B-Wing, 4th Floor, Plot No. 13, Sector-11, CBD Belapur, Navi Mumbai - 400614

+91(22) 4915 5555 +91(22) 4915 5500

mumbai_mech@bridgeroof.co.in, mumbai_civil@bridgeroof.co.in



ब्रिज एण्ड रूफ कम्पनी (इण्डिया) लि०
BRIDGE AND ROOF CO. (INDIA) LTD.
(भारत सरकार का एक उद्यम)/(A Government of India Enterprise)

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Ref: B AND R/GAIL-USAR/51238/RMC/LOI/07B

01st March, 2023

To,
M/s. Suhana Construction Company,
280, Village Post - Barnel, Tehsil - Jayal,
Dist: Nagaur, Rajasthan - 341023
E-mail : suhanaconstruction38@gmail.com

Dear Sirs,

Sub: LETTER OF INTENT (LOI) FOR SUPPLY & DELIVERY OF READY MIX CONCRETE (RMC) AT OUR PDH Unit (Part-A) for PDH-PP-PROJECT SITE, GAIL USAR, ALIBAG, DIST. - RAIGAD, MAHARASHTRA.

Ref:

- NIT Number: MO/GAIL/51238/RMC/NIT/07, dated:20/01/2023.
- Your Original Offer Ref Number:
- SCC/B&R/GAIL-USAR/Alibagh/Unit Site/ Ready Mix Concrete/Price Part, dated:23/01/2023.
- Our Letter Ref Number:
- B AND R/GAIL/51238/RMC/Supply/07B, dated:21/02/2023
- Your Letter Ref Number:
- SCC/B&R/GAIL-USAR/Alibagh/Unit Site/ Ready Mix Concrete/Rate Acceptance, dated:22/02/2023
- Our GSTIN: 27AABCB3166E1ZZ Your GSTIN: 08BDEPK5810J1ZJ

With reference to the aforesaid documents exchanged, we are placing this Letter of Intent (LOI) for the captioned work to you at an estimated price of **Rs.28,56,000.00 (Rupees Twenty Eight Lakhs and Fifty Six Thousand Only - Exclusive GST)**. Details Schedule Of Quantities & Rates (SOQR) as per enclosed Annexure-A.

This is just a Letter of Intent enabling you to start the work & the work order as are applicable to this case, will be placed on you after receipt of your unconditional acceptance to this LOI as per terms & condition of the above referred Tender.

You will supply and delivery of Ready Mix Concrete (RMC) to our site within 30 (Thirty) days of receipt of this LOI in consultation with the undersigned.

We are sending this LETTER OF INTENT (LOI) and would request you to return us the duplicate copy duly signed and stamped by you in token of your unequivocal acceptance within 03 (three) days positively from the date of receipt of this LOI.

Thanking you,
Yours faithfully,
For BRIDGE & ROOF CO. (INDIA) LTD.,

(P. Patra)
Resident Manager



For & on behalf of **M/s. Suhana Construction Company,**

कॉर्पोरेट और पंजीकृत कार्यालय / Corporate and Registered Office :

① चौथी एवं पांचवी मंजिल, कंकड़िया सेंटर, 2/1, रसल स्ट्रीट, कोलकाता - 700071
4th & 5th Floor, Kankaria Centre, 2/1, Russel Street, Kolkata - 700071
☎ +91(33)2217-2108/2274 ☎ +91(33) 2217-2106
✉ bridge@bridgeroof.co.in

विभागीय कार्यालय / Zonal Office : 401-408, कुकरेजा सेंटर, बी-विंग, चौथी मंजिल, प्लॉट नं. 13, सेक्टर-11, सीबीडी बेलपुर, नवी मुंबई - 400614.

Office No. 401-408, Kukreja Centre, B-Wing, 4th Floor, Plot No. 13, Sector-11, CBD Belapur, Navi Mumbai-400 614. ☎ : 022-49155555
✉ : mumbai.mech@bridgeroof.co.in/mumbai.civil@bridgeroof.co.in

① : /bandr1920

② : @bridgenroof

सोआईएल / CIN : U27310WB1920GQ1003601

③ : <http://www.bridgeroof.co.in>

MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE - RAIGAD

Tel. No. 2757 6034
 Fax No. 2756 2132
 Email: rorraigad@mpcb.gov.in
 Visit us at: mpcb.gov.in



Raigad Bhavan, 6th Floor,
 Sec-11, C.B.D. Belapur, Navi
 Mumbai 400 614.

"Your Service is our Duty"

MPCB/ROR/TB/CD/2024- 240625000\

Date: 25/06/2024

To,
 M/s. SOM Projects Pvt. Ltd.,
 Near Smashanbhumi, Opp. HPCL, Usar,
 Tal. Alibag, Dist. Raigad- 402201

Sub: - Directions of Closure u/s 33 (A) of Water (Prevention & Control Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control Pollution) Act, 1981.

Ref: - 1. Case filed in Hon'ble Human Rights Commission Mumbai No.- 6716 / 13 /16/2023.
 2. Visit of Board officials to your industry on 05.06.2024.
 3. Proposal received from SRO Raigad-II, through legal module No. Legal Action No. MPCB-LEGAL_ACTIONS-070624021 which was duly approved by the Competent authority of the Board on 22.06.2024.

WHEREAS, your activity is located in the "Pollution Prevention area" under the Water (Prevention & Control of Pollution) Act, 1974 under the Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous and Other Wastes (M & TM) Rules, 2016 and amendment thereto.

AND WHEREAS, it was obligatory on your part to obtain Consent to Establish before taking effective steps towards installation of the unit and Operate before starting the commercial production for your activity. **AND WHEREAS**, it was also obligatory on your part to provide adequate and suitable pollution control equipment and take adequate measure to control air & water pollution from all sources, it was also obligatory on your part to operate & maintain pollution control devices & avoid nuisance to surrounding area.

AND WHEREAS, vide ref no. (1) above, Board is in the receipt case from Hon'ble Human Rights Commission vide KKT/Case No.-6716/13/16/2023 on 05.10.2023 w. r. t. the complaint made by Mr. Suryakant Shelke regarding illegal operating the RMC Plant.

AND WHEREAS, accordingly the Board officials have visited your RMC plant and submitted proposal vide ref. no. 03 wherein reported following non compliances.

1. You have not obtained consent to establish and operate from the Board and operating RMC plant.
2. You have not provided sprinkling arrangement at raw material handling / storage area.
3. You have not provided a fogger system to control the emissions along the periphery of RMC plant.

4. You have not provided barricading around the periphery of the RMC plant.
5. You have not provided two level tyre washing system.

AND WHEREAS, you have failed to comply with the Guidelines issued by the Board for Ready Mix Concrete Plant (RMC) in the State of Maharashtra dtd. 07.11.2016.

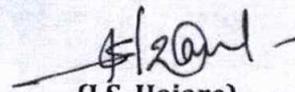
AND WHEREAS, after going through the record of your case, reports, information of the Board officials and making necessary enquiries, I came to the conclusion that; you have failed to comply with consent conditions / various directions issued by the Board and provision of various Environmental Acts. Causing grave injury to the Environment in a least bothered way.

NOW, THEREFORE, in exercise of powers conferred upon me by the Board u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981, **I, the undersigned hereby direct you to close down your manufacturing activities safely within 48 hours.**

In case, you fail to comply with the above directions, the Board will have no option then to initiate appropriate legal action including filing of prosecution as per the provisions of various environmental enactments, which may please be noted.

This is issued with the approval of the competent authority of the Board.

**For and on behalf of
Maharashtra Pollution Control Board,**


(J.S. Hajare)

Regional Officer, Raigad

Copy submitted for favor of information to:-

1. The Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai
3. The Law Officer, MPC Board, Mumbai.

Copy forwarded with compliments for necessary action to:

1. **Executive Engineer, MSEDCL, Tal:- Alibag, Dist.-Raigad.**
-- He is directed to disconnect the electric supply of said industry within 48 hours, after receipt of this directions.
2. **Executive Engineer (Water Supply), Z. P. Alibag, Raigad.**
-- He is directed to disconnect Water supply of the said industry within 48 hours, after receipt of this directions.

Copy for information necessarily follow up action to-

1. The Sub Regional Officer, Raigad-II - He is directed to serve this direction to the industry & submit the compliance report of direction.

**(J.S. Hajare)
Regional Officer, Raigad**

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MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE - RAIGAD

Tel. No. 2757 6034

Fax No. 2756 2132

Email: rorraigad@mpcb.gov.in

Visit us at: mpcb.gov.in



Raigad Bhavan, 6th Floor, Sec-11,
C.B.D. Belapur, Navi Mumbai 400 614.

"Your Service is our Duty"

MPCB/ROR/TB/CD/2024 - 2401230015

Date: 23.01.2024

To,
M/s. Saryoday Infra Projects (I) Pvt. Ltd.,
Opp. HPCL Company Limited, Behind Consol Venture,
Tal. Alibag Dist. Raigad.

Sub: - Directions of Closure u/s 33 (A) of Water (Prevention & Control Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control Pollution) Act, 1981.

Ref: - 1. Case No. 6716/13/16/2023 filed before Hon'ble Human Rights Commission Mumbai.
2. Visit of Board officials to your unit dated 16/01/2024.
3. Proposal submitted by SRO Raigad-2 through legal module, Legal Action No. MPCB-LEGAL_ACTIONS- 170124012 dtd.17/01/2024.

WHEREAS, your activity is located in the "Pollution Prevention area" under the Water (Prevention & Control of Pollution) Act, 1974 under the Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous and Other Wastes (M & TM) Rules, 2016 and amendment thereto.

AND WHEREAS, it was also obligatory on your part to obtain Consent to Establish before taking effective steps towards installation of the unit and Operate before starting the commercial production for your activity. **AND WHEREAS**, it was also obligatory on your part to provide adequate and suitable pollution control equipment and take adequate measure to control air & water pollution from all sources, it was also obligatory on your part to operate & maintain pollution control devices & avoid nuisance to surrounding area.

AND WHEREAS, vide ref no. (1) above, Board is in the receipt case from Hon'ble Human Right Commission vide KKT/ Case No. 6716/13/16/2023 on 05.10.2023 w.r.t. the complaint made by Mr. Suryakant Shelke regarding illegal operating of RMC plant at village Usar, Khanav, Kon, Gotawade and also running of cement block factory at village Devghar (next to Gotawade) at Alibag, Dist- Raigad.

AND WHEREAS, accordingly, Board officials has visited to your RMC Plant on 16/01/2024 and submitted proposal vide ref. mo. 03, wherein reported following non compliances.

1. You are operating RMC activity without obtaining consent to Establish/Operate from the Board.
2. You have not provided two level tyre washing facility at entry and exit points for transit mixture vehicle.
3. You have not provided roof top water sprinkling system to storage area of sand and aggregate.

: 2 :

4. You have not provided adequate capacity of dust collection system such as multi cyclone followed by bag house assembly to storage silos of cement and fly ash.
5. You have not provided collection tank for storage of waste water generated from sources like batching plant washing, transit mixture vehicle, vehicle tyre washing and floor wash.
6. You have not covered Material transfer points.
7. You have not provided Barricading all around the periphery with height of min.20 feet or 5 feet above free fall air emission area.
8. Internal work area not cement concreted/Ashphalted.
9. You have not provided cover to conveyor belt of Sand & Aggregate.

AND WHEREAS, you have failed to comply with the Guideline issued by the Board for RMC Plant in the State of Maharashtra.

AND WHEREAS, after going through the record of your case, reports, information of the Board officials and making necessary enquiries, I came to the conclusion that; you have failed to comply with consent conditions / various directions issued by the Board and provision of various Environmental Acts. Causing grave injury to the Environment in a least bothered way.

NOW, THEREFORE, in exercise of powers conferred upon me by the Board u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981, **I, the undersigned hereby direct you to close down your manufacturing activities safely within 48 hours.**

In case, you fail to comply with the above directions, the Board will have no option then to initiate appropriate legal action including filing of prosecution as per the provisions of various environmental enactments, which may please be noted.

This is issued with the approval of the competent authority of the Board.

**For and on behalf of
Maharashtra Pollution Control Board**


(J.S. Hajare)

Regional Officer, Raigad

Copy submitted for favor of information to:-

1. PS to the Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.

Copy forwarded with compliments for necessary action to:

1. Executive Engineer, MSEDCL, Tal:- Alibag, Dist.-Raigad.
-- He is directed to disconnect the electric supply of said industry within 48 hours, after receipt of this directions.
2. Executive Engineer, (Water Supply), Z.P. Alibag, Raigad.
-- He is directed to disconnect Water supply of the said industry within 48 hours, after receipt of this directions.

Copy for information necessarily follow up action to-

1. Sub Regional Officer, Raigad-II – He is directed to serve this direction to the industry & submit the compliance report of direction.



MAHARASHTRA STATE HUMAN RIGHTS COMMISSION, MUMBAI

9, Hajarimal Somani Marg, Opp. Chhatrapati Shivaji Maharaj Terminus,
(CSMT) Mumbai – 400 001



Tel : 022-22092857

E-mail: court1-mshrc@mah.gov.in

KKT/Case No. – 6716/13/16/2023 / 1105

Name of the Complainant : Suryakant Shelke
D.G. Vaity Bldg.,
R/No.18, 2nd Floor,
Navghar 1st lane,
Mulund (E), Mumbai – 81

Vis.

Name of Respondent : 1 The Collector
Raigad

2 The Chief Executive Officer
Zilla Parishad
Raigad

3 The Sarpanch
Group Gram Panchayat
Beloshi

4 The Gram Sevak of Gram Panchyat
Beloshi Gram Panchayat
Beloshi, Post Malyan
Tal Alibaug, Raigad

5 The Member Secretary
Maharashtra Pollution Control Board
Kalpataru Point, 3rd and 4th Floor
Road No.8, Sion Circle,
Opp. PVR Theatre,
Mumbai – 400 022

Date : 13th February 2024

Coram : Justice K.K. Tated, Chairperson

PROCEEDING / ORDER

Complainant is present in person.

Advocate Jitendra Jagtap for Maharashtra Pollution
Control Board is present.

Mr. Vikram Patil, Tahshildar, Alibaug is present.



Mr. R. S. Kamat, SRO – Raigad, Maharashtra Pollution Control Board is present.

1. Today Mr. Vikram Patil, Tahshildar, Alibaug placed on record report dated 12.02.2024 (Page 1 to 661). Same is taken on record and marked as Exhibit – 'I'.

2. Complainant also placed on record certain documents as under :

- i. Application for prosecution dated 13.02.2024
- ii. Application dated 13.02.2024 about affidavit of Mr. R. S. Kamath
- iii. Submission of report by Maharashtra Pollution Control Board
- iv. Part of some other report from pg 191 to 196 for calculation of environmental compensation.

1. The present complaint is to take action in respect of unauthorized RMC plant operations in Raigad. It is the case of the complainant that he by letter dated 06.08.2023 called upon the Maharashtra Pollution Control Board, District Collector, Alibaug and Chief Executive Officer, Zilla Parishad, Alibaug to take action in respect of illegal running of RMC plant at village Gotwade, Malyan, Alibaug, Raigad and take action against the office bearers and Gramsevak of the Group Gram Panchayat, Beloshi for not taking action on illegal functioning of RMC plant. Inspite of several complaints they failed and neglected to take action.

2. It is the case of the complainant that because of pollution from RMC plant nearby citizens are suffering and also

ysb

agriculturists are losing their crop. As their human rights are affected, hence he filed the present complaint.

3. It is to be noted that Respondent No.5 in their affidavit dated 13.10.2023 Ex. C stated that during the visit they noticed that the said RMC plant was in operation since March 2023.

Para 3 of the said affidavit Ex. C reads thus:

"3. I say and submit that in compliance of proceedings of this Hon'ble Commission dated 5.10.2023, the officials of the Board have visited RMC plant situated at Sr No 65, Ghotawade Village, Post-Malyan, Tal Alibag, Dist- Raigad on 6.10.2023 and reported following non compliances. :-

- i) During the visit the said industry was in operation & representative of the said industry has informed that said activity is in operation since March, 2023. The said RMC plant is captive plant for M/s Gail India Ltd project.
- ii) The Industry is located adjacent to the State Highway, Alibaug, Roha.
- (iii) The village Ghotawade is about 500 meters from the said industry.
- iv) The said industry is engaged in RMC activity-20m³/day by raw material crushed stone, sand, cement, admixture etc.
- v) The said RMC Plant has not obtained consent to establish and operate from the Board and operating since March 2023 without consent of the Board. It is obligatory on the said unit to obtain consent to establish and operate u/s 25,26 of the Water (P&CP) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981.
- vi) The said Industry has not provided fogger system to control the emission along the periphery of RMC Plant.
- vii) The Industry has not provided barricading around the periphery of the RMC Plant.
- viii) The said unit has also failed to obtain permission for extraction of ground water for Industrial use from the Central Ground Water Authority (CGWA).



ix) The said Industry has failed to provide water sprinkler arrangement at raw material handling/storage area so as to prevent air pollution in the surrounding area.

x) The said unit has obtained NoC of concern local body i.e Group Grampanchayat, Belose.

A copy of visit report dated 6.10.2023 is enclosed and marked as an Annexure "C".

4. Advocate for Respondent No.5 submits that the said RMC plant was running without their permission and or consent. Hence, they directed the said RMC plant owner to close down the same and same is done. Para. 2 of Ex. E reads thus:

"2. I say and submit that in order to verify the compliance of said Closure Direction dated 2.12.2023, the official of the Board have visited to the said unit on 2.12.2023 and reported as follows:-

- i. During the visit the Industry has not found in operation
- ii. Industry has not applied for the consent to the Board
- iii. The Industry has started partly dismantling the plant and work is found in progress during the visit.
- iv. The representative of the Industry has reported that the RMC activity has been stopped since 25.11.2023.
- v. The Industry has complied with the Direction of Closure issued by the Board vide letter dated 12.10.2023.
- vi. The Industry shall not operate RMC plant activity without obtaining consent from the Board. A copy of visit report dated 2.12.2023 is enclosed and marked as an Annexure "II"

5. It is to be noted that Respondent specifically stated on affidavit that they already taken action in respect of A.K. Gupta's RMC Plant and now same is closed.

6. Bare reading of the complaint shows that the main grievance of the complainant was in respect of Mr. Gupta's Ready Mix concrete plant only. On that point parties filed following affidavit in reply / report and other documents

| Sr. | Exhibit | Date | Particulars |
|-----|---------|------|-------------|
|-----|---------|------|-------------|



| No. | | | |
|-----|---|------------|--|
| 1. | A | 12.10.2023 | Report of Group Gram Panchayat, Beloshi |
| 2. | B | 12.10.2023 | Report of Chief Executive Officer, Zilla Parishad, Alibaug |
| 3. | C | 13.10.2023 | Affidavit in reply by Sub Regional Officer, Maharashtra Pollution Control Board, Raigad |
| 4. | D | 08.12.2023 | Report of Addl. Collector, Raigad, Alibaug |
| 5. | E | 07.12.2023 | Additional Affidavit in reply by Sub Regional Officer, Maharashtra Pollution Control Board, Raigad |
| 6. | F | 21.12.2023 | Additional Affidavit in reply by Sub Regional Officer, Maharashtra Pollution Control Board, Raigad |
| 7. | G | 22.12.2023 | Affidavit of Tahshildar, Alibaug, Raigad |
| 8. | H | 22.12.2023 | Application / say of complainant |
| 9. | I | 12.02.2024 | Report of Tahshildar, Alibaug, Raigad |

7. Advocate Mr. Jitendra Jagtap for Maharashtra Pollution Control Board submits that they already taken action against RMC Plant as per the complainant's grievances and same is closed. He further submits that as per earlier order the Tahshildar, Alibaug conducted survey / inquiry along with other agencies. The relevant portion of the said report is as under:

“क) प्रस्तुत प्रकरणी तालुका कृषी अधिकारी अलिबाग, यांनी दि.२३/०१/२०२४ रोजी या कार्यालयाकडे सादर केलेल्या अहवालानुसार मौजे कुणे, पो.उसर येथील स.नं ३४७ मधील एस.पी.इंटरप्रायजेस व मौजे घोटवडे येथील सर्वे नंबर ६५ मध्ये ए.के.गुप्ता रेडी मिक्स काँक्रीट प्लँटमुळे अजूबाजूच्या शेजारील शेतक-यांनी दिलेल्या जबाबानुसार जमिनीचे व भातशेतीचे सध्यातरी कोणतेही नुकसान झाले नसल्याचे नमूद केले आहे. (प्रत संलग्न)

ड) उपप्रादेशिक अधिकारी, रायगड -२, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, रायगड भवन, ६ वा मजला, सेक्टर ११, सीबीडी बेलापूर, नवी मुंबई यांनी दि.२३/१/२०२४ रोजी पत्रान्वये (ईमेलद्वारे) या कार्यालयाकडे सादर केलेल्या अहवालानुसार तक्रारदार अॅड.श्री.सुर्यकांत शेळके यांनी केलेल्या तक्रारीच्या अनुषंगाने

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महाराष्ट्र प्रदूषण नियंत्रण मंडळाने परिसरातील आर.एम.सी उदयोगांची पाहणी अनुक्रमे दि.२२/११/२०२३, दि.०२/१२/२०२३, व दि. १४/१२/ २०२३ रोजी केली व तसेच सिमेंट ब्लॉक उदयोगाची पाहणी दि.०२/१२/२०२३ रोजी करण्यात आली होती. पाहणी दरम्यान उपरोक्त उदयोग मंडळाचे संमतीपत्र न प्राप्त करता उदयोग चालविल्याने मंडळाने दि.२०/१२/२०२३ रोजी सर्व उदयोगांना उदयोग बंद करण्याचे निर्देश दिले.

प्रकरणी तहसिलदार अलिबाग यांनी आयोजित केलेल्या दि.०९/१/२०२४ रोजीच्या संयुक्त स्थळपहाणी दरम्यान खालील उदयोगांची उत्पादन प्रकीया बंद असल्याचे निदर्शनास आले आहे.

१. मे.एम के गुप्ता अँड कं, सर्वे नं ६५, घोटवडे,पो.मल्याण, ता.अलिबाग, जि.रायगड.
२. मे.एस.के.बी.बिल्डर्स इंडिया लिमिटेड, मु.खानाव, पो.उसर, ता.अलिबाग, जि.रायगड.
३. मे.कन्सोल व्हेन्चर्स, एचपीसीएल कंपनी समोर, ता.अलिबाग, जि.रायगड.
४. मे.सुहाना कन्स्ट्रक्शन कंपनी, मु.वेल्लवली, ता.अलिबाग, जि.रायगड
५. मे.एस.पी एन्टरप्रायजेस, स.नं ३४७, मु.कुणे, पो.उसर, ता.अलिबाग, जि.रायगड
६. मे.सोम प्रोजेक्ट, गट नं ६४, देवघर, ग्रामपंचायत वरंडे,ता.अलिबाग जि.रायगड.

तसेच खालील उदयोगांनी मंडळाचे संमतीपत्र प्राप्त केल्याचे संयुक्त पाहणी दरम्यान आढळून आले

७. मे श्री.समर्थ आर.एम.सी सप्लायर, ८१/२/३/४, मु.खानाव, पो.उसर, ता.अलिबाग, जि.रायगड
८. मे.प्रिकॉन आर.एम.सी एलएलपी, गट नं ४१, मु.वेल्लवली, ता.अलिबाग, जि.रायगड.

संयुक्त स्थळपहाणी दरम्यान मे.श्री.समर्थ आर.एम.सी सप्लायर या उदयोगाने हवेची गुणवत्ता तपासणीचे मापक (Monitoring Station) उभारली नसल्याचे आढळून आले. त्याचप्रमाणे मे.प्रिकॉन आर.एम.सी एलएलपी या उदयोगाने देखील वरीलप्रमाणे हवेची गुणवत्ता तपासणीचे मापक (Monitoring Station) उभारली नसल्याचे व उत्पादन भागाजवळील अंतर्गत सिमेंटचे/डांबरी रस्ते संयुक्त पहाणीदरम्यान आढळून आले नाही. त्यानुषंगाने महाराष्ट्र प्रदूषण नियंत्रण मंडळाने वरील दोन्ही उदयोगास

आढळून आलेल्या त्रुटीच्या अनुषंगाने दि.२३/१/२०२४ रोजी प्रस्तावीत निर्देश बजावले आहेत.

तसेच मे.सर्वोदय इन्फ्रा प्रोजेक्ट (इं) लि या नावाने आर.एम.सी उदयोग विनापरवाना चालू असल्याचे समजताच महाराष्ट्र प्रदूषण नियंत्रण मंडळाने दि.१६/१/२०२४ रोजी सदर उदयोगाची पहाणी केली असता, उदयोग मंडळाचे संमतीपत्र प्राप्त न करता चालू असल्याचे आढळून आले. त्यामुळे मंडळाने सदर उदयोगास दि.२३/१/२०२४ रोजी उदयोग बंद करण्याचे निर्देश दिलेले आहेत. (प्रत संलग्न) तरी, तक्रारदार यांचेकडील तक्रारीच्या अनुषंगाने महाराष्ट्र प्रदूषण नियंत्रण मंडळाने ७ उदयोगांना उत्पादन बंद करण्याचे आदेश व २ उदयोगांना प्रस्तावित निर्देश दिलेले आहेत. व सदरचे उदयोग तात्काळ बंद करणेबाबत सुचित केले आहे.

इ) तालुका आरोग्य अधिकारी कार्यालय, अलिबाग यांनी त्यांचेकडील दि.२५/०१/२०२४ रोजीच्या पत्रान्वये (ईमेलद्वारे) या कार्यालयाकडे सादर केलेल्या अहवालानुसार तहसिलदार अलिबाग यांचेकडील पत्रान्वये दि.०९/१/२०२४ रोजी संयुक्त स्थळपहाणी करण्यात आली. RMC Plant च्या आजुबाजूच्या परिसरात घरोघरी जाऊन श्वसन संस्थेच्या आजाराबद्दल आशा स्वयंसेविकांमार्फत सर्वेक्षण करण्यात आले. त्यामधील माहिती पुढीलप्रमाणे आहे.

| उपकेंद्र खानाव, वावे अंतर्गत RMC PLANT मुळे आरोग्यावर होणाऱ्या परिणामाबाबत सर्वेक्षण ११/०१/२०२४ ते १७/०१/२०२४ | | | | | | | | | |
|--|------------|----------------|-------------------------|----------|----------------|--------------------------------|-------------------------|------------------------|----------------|
| अ.क | गावाचे नाव | एकूण लोकसंख्या | तपासणी केलेली लोकसंख्या | एकूण घरे | भेट दिलेली घरे | लक्षणे आढळून आलेली लोकसंख्या | | | |
| | | | | | | Dyspnea श्वास घेण्यास अडथळा | Tuberculosis क्षयरोग | Dermatitis त्वचारोग | Cough खोकला |
| १ | खानाव | १७७ | ५३३ | २१५ | ११२ | २ | १ | २ | १५ |
| २ | वेलवली | ७०२ | ३०४ | १७७ | ७० | १ | १ | १ | १७ |
| ३ | घोटवडे | ५३८ | २८४ | १५७ | ८२ | ३ | १ | १ | ३५ |
| ४ | उसर | १२८८ | १०११ | २६० | १३५ | ७ | १ | ५ | ५३ |
| ५ | कुणे | ६९० | ५७० | १६५ | १६२ | २ | ० | २ | ३७ |
| ६ | देवघर | ६३६ | ५९७ | १६७ | १६७ | २ | ० | २ | ५ |

| | | | | | | | | |
|------|------|------|------|-----|----|---|----|-----|
| एकूण | ४८३१ | ३२९९ | ११४१ | ७२८ | १७ | ४ | १३ | १६२ |
|------|------|------|------|-----|----|---|----|-----|

सदरील RMC Plant साधरणपणे नोव्हेंबर २०२२ पासून सुरु झालेले आहेत. उपरोक्त यादीतील RMC Plant हे प्रा. आ. केंद्र रेवदंडा ता. अलिबाग मधिल उपकेंद्र वावे व उपकेंद्र खानाव या उपकेंद्राच्या कार्यक्षेत्रात आहेत. प्रा. आ. केंद्र रेवदंडा, उपकेंद्र वावे व उपकेंद्र खानाव येथिल रुग्ण तपासणी रजिस्टर नुसार एकूण बाह्यरुग्ण संख्या व श्वसनसंबंधी आजारांची आकडेवारी सोबत जोडली आहे.

या आकडेवारी प्रमाणे वर्ष २०२१ व २०२२ च्या तुलनेने वर्ष २०२३ मध्ये बाह्यरुग्ण व Tuberculosis, Chronic Rhinitis, Bronchial Asthma, Chronic Obstructive Pulmonary Disease Dermatitis या आजाराचे प्रमाण वाढल्याचे दिसून येत आहे. परंतू या आजार वाढीचे नेमके कारण ठरविण्यासाठी अधिक शास्त्रशुध्द अभ्यास यंत्रणेची मदत आवश्यक आहे. उदा. ICMR, DMER इ. तरीही The Factories Act १९४८ Environment Protection Act १९८६ मधिल तरतुदींचा अवलंब सदरील RMC Plant ने करावा असे मत आहे."

8. Advocate Mr. Jagtap submits that bare reading of the report of Tahshildar, Alibaug it is crystal clear that there is no question of considering any further issues in the present matter in respect of health, loss of agricultural products etc. hence, complaint is required to be closed and disposed of.

9. It is to be noted that there is no question of calling any expert opinion before this Commission after considering the report submitted by Mr. Vikram Patil, Tashildar, Alibaug. The said report Ex. I clearly shows that the Tahshildar after considering and taking help of other experts in different field submitted report Ex.I. Question about payment of environmental compensation cannot be considered in the present case. Bare reading of the complaint clearly shows that same is filed in his individual capacity for specific cause of action. In view of these facts I do not find any reason to

continue the present complaint further before this Commission.

Hence, following order is passed:

- a) Complaint stands closed and disposed of as relief is already granted by taking action against the A.K. Gupta Ready Mix Concrete Plant.
- b) No order as to costs.

Sd/-
(Justice K. K. Tated)
Chairperson



महाराष्ट्र शासन

महसूल व वन विभाग

तहसिलदार तथा कार्यकारी दंडाधिकारी, अलिबाग यांचे कार्यालय अलिबाग

पोलीस अधिक्षक कार्यालयासमोर, अलिबाग, ता. अलिबाग, जि. रायगड ४०२२०१.

❖ दुरध्वनी/फॅक्सक्र: ०२१४१-२२२०५४ ई मेल tahasilalibag२@gmail.com ❖

क्र: जमोनबाब/कात-१/रा. मा. ह. आयोग/प्रतिज्ञापत्र/केस क्र. ६७१६/१३/२६/२०२३-२४

दिनांक: ११/०२/२०२४.

प्रति,
मा. निबंधक,
महाराष्ट्र राज्य मानवी हक्क आयोग,
मुंबई.

विषय:- मा. महाराष्ट्र राज्य मानवी हक्क आयोग, मुंबई यांचेकडे दाखल केस
क्र. ६७१६/१३/१६/२०२३ बाबत.

- संदर्भ:- १) आपलेकडील समन्स दि. ०५/१०/२०२३
२) मा. निवासी उपजिल्हाधिकारी रायगड अलिबाग यांचेकडील पत्र क्र. गृह/एमएजी-१/
८५३१३७/केस क्र. ६७१६/१३/२६/२०२३ दि. १३/१०/२०२३ व पत्र दि. ०८/१२/२०२३
३) मा. न्यायाधीश, मा. राज्य मानवी हक्क आयोग यांनी दि. २२/१२/२०२३ रोजी झालेल्या
सुनावणीमध्ये दिलेले निर्देश
४) या कार्यालयाकडील पत्र क्र. जमोनबाब/कात-१/रा. मा. ह. आयोग/प्रतिज्ञापत्र/केस
क्र. ६७१६/१३/२६/२०२३ दि. २६/१२/२०२३

महोदय,

उपरोक्त विषयांकीत संदर्भिय क्र. ०१ कडील समन्सच्या अनुषंगाने संदर्भिय क्र. ०२ कडील पत्रान्वये कळविल्याप्रमाणे मौजे घोटवडे, ता. अलिबाग येथे बेकायदेशीररीत्या चालू असलेल्या RMC Plant वर कारवाई करण्याबाबत तक्रारदार अॅड. सुर्यकांत शेळके यांनी मा. राज्य मानवी हक्क आयोग, मुंबई येथे दाखल केलेल्या केस क्र. ६७१६/१३/१६/२०२३ संदर्भात मा. जिल्हाधिकारी रायगड यांचे वतीने कामकाज पाहण्याकरीता व मा. आयोगाकडे आयोजित सुनावणीस उपस्थित राहणेकरीता तसेच प्रतिज्ञापत्र व अहवाल सादर करणेकरीता मा. निवासी उपजिल्हाधिकारी रायगड यांचेकडील दि. १३/१०/२०२३ रोजीच्या पत्रान्वये या कार्यालयास प्राधिकृत करण्यात आले आहे.

त्यानुषंगाने दि. २२/१२/२०२३ रोजी मा. न्यायाधीश, मा. राज्य मानवी हक्क आयोग, मुंबई यांचे न्यायालयात पार पडलेल्या सुनावणीमध्ये अलिबाग तालुक्यातील तक्रारदार यांनी सादर केलेल्या यादीतील RMC Plant ची संयुक्त स्थळपहाणी करून तक्रारदार यांच्या तक्रारीच्या अनुषंगाने संयुक्त स्वाक्षरीचा अहवाल सादर करणेबाबत मा. न्यायालयाने निर्देश दिले आहेत. त्यानुषंगाने तक्रारदार यांनी सादर केलेल्या यादीतील RMC Plant ची संयुक्त स्थळपहाणी दि. ०९/०१/२०२४ रोजी सकाळी ११.०० वाजता निश्चित करण्यात आली होती. सदर संयुक्त स्थळपहाणीस उप प्रादेशिक अधिकारी, रायगड-२, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, रायगड भवन, तालुका कृषी अधिकारी अलिबाग यांचे प्रतिनिधी, गट विकास अधिकारी पंचायत समिती अलिबाग, तालुका आरोग्य अधिकारी अलिबाग, मंडळ अधिकारी चौल, मंडळ अधिकारी नागाव, तलाठी सजा खानाव, तलाठी सजा देवघर, ग्रामसेवक खानाव, ग्रामसेवक वरंडे व तक्रार हे उपस्थित होते. सदर संयुक्त स्थळपहाणीदरम्यान तक्रारदार यांनी सादर केलेल्या यादीतील RMC Plant ची संयुक्त स्थळपहाणी करण्यात आली. सदर स्थळपहाणी दिवशी खालीलप्रमाणे संबंधित विभागांनी दर्शविल्याप्रमाणे वस्तुस्थिती दिसून आली.

अ) प्रस्तुत प्रकरणी मंडळ अधिकारी चौल ता. अलिबाग यांनी संयुक्त स्थळपहाणीच्या अनुषंगाने दि. २२/१२/२०२४ रोजी या कार्यालयाकडे सादर केलेल्या अहवालानुसार स्थळपहाणी दिवशी पुढीलप्रमाणे वस्तुस्थिती दिसून येत आहे.

| अ.क्र. | गावाचे नाव | गट नंबर/ हिस्सा नं | क्षेत्र (हे.आर) | ७/१२ प्रमाणे कब्जेदार | संबंधित ठिकाणी असलेले RMC Plant धारक | संबंधित Plant सुरु/बंद | शेरा |
|--------|------------|--------------------|---------------------|------------------------------|--------------------------------------|------------------------|------|
| १. | कुणे | ३४९ | १०-६०-०० | विनायक भास्कर कंटक व १५ | एसपी एन्टरप्रायझेस | बंद आहे. | |
| २. | घोटवडे | ६५ | १-२०-६० | जयवंत बाळाराम थळे व इतर ७ | एस.के.गुप्ता अँड कंपनी | बंद आहे. | |
| ३. | वेल्लवली | १४९ | ०-६४-० | प्रदीप अनंत पालशेतकर व इतर २ | एसकेबी बिल्डर्स इंडिया लि. | बंद आहे. | |
| ४. | खानाव | ८१/६ब | ०-२२-० | प्रणाली प्रवीण आचरेकर | कन्सोल व्हॅन्चर्स | बंद आहे. | |
| ५. | वेल्लवली | ४१ | २-३७-१० पैकी ०-६०-० | मिनाक्षी मधुकर पाटील व इतर ३ | सुहाना कन्स्ट्रक्शन कंपनी | बंद आहे. | |
| ६. | वेल्लवली | ४१ | २-३७-१० पैकी ०-८०-० | मिनाक्षी मधुकर पाटील व इतर ३ | मेसर्स प्रायकॉन कंपनी | सुरु आहे. | |
| ७. | खानाव | ८१/२/२४ | ०-४८-६० | किशोर राघो शिंदे | समर्थ आरएमसी प्लांट | सुरु आहे. | |

उपरोक्त प्लान्टधारक यांनी त्यांचे म्हणणे लेखी स्वरूपात सादर केले असून तलाठी दफ्तरी उपलब्ध अभिलेख व संबंधितांनी सादर केलेली कागदपत्रे यानुसार पुढीलप्रमाणे अहवाल सादर करण्यात येत आहे.

| अ.क्र. | गावाचे नाव | कंपनीचे नाव | सादर केलेली कागदपत्रे | | | | |
|--------|------------|------------------------------|---|--|--|---|--|
| | | | ग्रामपंचायती कडील नाहरकत दाखला क्रमांक व दिनांक | महाराष्ट्र प्रदुषण नियंत्रण मंडळाकडील दाखला घेतला आहे अगर कसे? | जमीन मालकासोबत केलेल्या भाडेकराराचा दिनांक | म.ज.महसूल अधिनियम १९६६ चे कलम ४५ अन्वये देण्यात आलेल्या नोटीसीची रक्कम व दिनांक | भरण्यात आलेली रक्कम व दिनांक |
| १. | कुणे | एसपी एन्टरप्रायझेस | जा.क्र.५५९ दि.२८/९/२०२२ | Grant of Consent To Establish Under 'Green Category बाबतचे दि.०७/२/२०२३ रोजीचे प्रमाणपत्र. | दि.२७/१०/२०२२ | र.रु.५३,१३६/- दि.२८/१२/२३ | रक्कम रु. ५३,१३६/- दि.१९/१/२०२४ रोजी शासनजमा केली आहे. |
| २. | घोटवडे | एस.के.गुप्ता अँड कंपनी | जा.क्र.४९५ दि.०४/११/२०२२ | प्रमाणपत्र प्राप्त नाही | दि.१४/१०/२०२२ | र.रु.४६,८४८.२४ दि.२२/२/२०२३ र.रु.४६,८४८.२४ दि.०६/१०/२०२३ | दि.२९/३/२०२३ व दि.१८/१२/२०२३ रक्कम शासनजमा केली आहे. |
| ३. | वेल्लवली | एसकेबी बिल्डर्स इंडिया लिमी. | जा.क्र.४८२ दि.२८/७/२०२३ | प्रमाणपत्र प्राप्त नाही | दि.२६/७/२०२३ | र.रु.२०,७०५/- दि.२९/१/२०२३ | सादरची रक्कम दि.१०/१/२०२४ रोजी शासनजमा केली आहे. |
| ४. | खानाव | कन्सोल व्हॅन्चर्स | जा.क्र.४८२ दि.२८/७/२०२३ | प्रमाणपत्र प्राप्त नाही | दि.२६/७/२०२३ | र.रु.२०७०५/- दि.२९/१२/२०२३ | दि.१९/१२/२०२३ रोजी रक्कम जमा. |

| | | | | | | | |
|----|----------|---------------------------|-----------------------------|---|---------------|---|---|
| | वेल्लवली | सुहाना कन्स्ट्रक्शन कंपनी | दि.३१/३/२०२३ | प्रमाणपत्र प्राप्त नाही. | दि.०२/११/२०२२ | दि.१८/१२/२०२३ र.रु.७०,३५६/- | सदरची रक्कम दि.१६/१/२०२४ रोजी शासनजमा केली आहे. |
| ६. | वेल्लवली | मेसर्स प्रायकॉन कंपनी | जा.क्र.७६७ दि.१८/११/२०२२ | Grant of Consent To Establish Under Green Category बाबतचे दि.१०/११/२०२३ रोजीचे प्रमाणपत्र | ३०/११/२०२२ | सदर मिळकती बाबत मा.जिल्हा-धिकारी रायगड यांचेकडे अकृषीक परवानगी मिळणेबाबत अर्ज दाखल असून सदर प्रकरणी या कार्यालया कडून दि.२०/२/२०२३ रोजी अहवाल मा.जिल्हाधिकारी कार्यालय रायगड यांचेकडे सादर करण्यात आला आहे. | |
| ७. | खानाव | समर्थ आरएमसी सप्लायर | जा.क्र.४१० दि.०१/८/२०२२ | Grant of Consent To Establish Under Green Category बाबतचे दि.०४/१/२०२३ रोजीचे प्रमाणपत्र | २५/७/२०२२ | र.रु.४५४२८/- दि.१८/१२/२०२३ | सदरची रक्कम दि.१९/१२/२३ रोजी शासनजमा केली आहे. |

उपरोक्त विषयांकीत प्रकरणी प्लांटधारकांनी सादर केलेल्या म्हणण्यानुसार त्यांच्या प्लांट मध्ये तयार होणारे RMC हे गेल कंपनीला पुरविण्यात येते. ह्या प्लांटमध्ये तयार होणा-या मटेरियलमुळे पर्यावरणाला हानी पोहचत नाही अथवा रोगराई पसरत नाही. तसेच आरोग्यावर व शेत पिकांवर त्याचा वाईट परिणाम होत नाही. अशाबाबत कोणतीही तक्रार आमच्या कंपनीकडे लेखी स्वरूपात प्राप्त झालेली नाही. यापुढे संबंधित ठिकाणी मटेरियल तयार करतांना महाराष्ट्र प्रदूषण नियंत्रण मंडळ यांच्याकडील सुचनेनुसार आवश्यक ती खर्चदारी घेतली जाईल, असे नमूद केले आहे. सोबत प्लांटधारक यांनी सादर केलेले म्हणणे, स्थळपहाणी पंचनामा, भाडेकराराबाबतची माहिती, जमीनमालक यांचे म्हणणे, महाराष्ट्र प्रदूषण नियंत्रण मंडळ यांचेकडील कागदपत्र सोबत जोडली आहेत.

ब) प्रस्तुत प्रकरणी मंडळ अधिकारी नागाव, ता.अलिबाग यांनी या कार्यालयाकडे सादर केलेल्या अहवाला नुसार मौजे देवघर, ता.अलिबाग येथील RMC Plant बाबत खालीलप्रमाणे वस्तुस्थिती दिसून येत आहे.

| अ.क्र. | गावाचे नाव | गट नंबर/ हिस्सा नं | क्षेत्र (हे.आर) | ७/१२ प्रमाणे कब्जेदार | संबंधित ठिकाणी असलेले RMC Plant धारक | संबंधित Plant सुरु आहे अगर कसे ? | शेरा |
|--------|------------|--------------------|-----------------|------------------------------|--------------------------------------|--|------|
| १. | देवघर | ६४ | १-११-१० | श्रीम. सुमती परशुराम सांदणकर | SOM Project | सदर ठिकाणी सिमेंट ब्लॉकचे काम असून पत्र्याची शेड उभी आहे. RMC Plant दिसून येत नाही. | |

क) प्रस्तुत प्रकरणी तालुका कृषी अधिकारी अलिबाग, यांनी दि.२३/०१/२०२४ रोजी या कार्यालयाकडे सादर केलेल्या अहवालानुसार मौजे कुणे, पो.उसर येथील स.नं ३४७ मधील एस.पी.इंटरप्रायजेस व मौजे घोटवडे येथील सर्वे नंबर ६५ मध्ये ए.के.गुप्ता रेडी मिक्स कॅंक्रिट प्लॅंटमुळे अजुबाजूच्या शेजारील शेतकऱ्यांनी दिलेल्या जबाबानुसार जमिनीचे व भातशेतीचे सध्यातरी कोणतेही नुकसान झाले नसल्याचे नमूद केले आहे. (प्रत संलग्न)



ड) उपप्रादेशिक अधिकारी, रायगड -२, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, रायगड भवन, ६ वा मजला, सेक्टर ११, सीबीडी बेलापूर, नवी मुंबई यांनी दि.२३/१/२०२४ रोजी पत्रान्वये (ईमेलद्वारे) या कार्यालयाकडे सादर केलेल्या अहवालानुसार तक्रारदार अॅड.श्री.सुर्यकांत शेळके यांनी केलेल्या तक्रारीच्या अनुषंगाने महाराष्ट्र प्रदूषण नियंत्रण मंडळाने परिसरातील आर.एम.सी उदयोगांची पाहणी अनुक्रमे दि.२२/११/२०२३, दि.०२/१२/२०२३, व दि. १४/१२/ २०२३ रोजी केली व तसेच सिमेंट ब्लॉक उदयोगाची पाहणी दि.०२/१२/२०२३ रोजी करण्यात आली होती. पाहणी दरम्यान उपरोक्त उदयोग मंडळाचे संमतीपत्र न प्राप्त करता उदयोग चालविल्याने मंडळाने दि.२०/१२/२०२३ रोजी सर्व उदयोगांना उदयोग बंद करण्याचे निर्देश दिले.

प्रकरणी तहसिलदार अलिबाग यांनी आयोजित केलेल्या दि.०९/१/२०२४ रोजीच्या संयुक्त स्थळपहाणी दरम्यान खालील उदयोगांची उत्पादन प्रक्रीया बंद असल्याचे निदर्शनास आले आहे.

१. मे.एम के गुप्ता अॅड कं, सर्वे नं ६५, घोटवडे,पो.मल्याण, ता.अलिबाग, जि.रायगड.
२. मे.एस.के.बी.बिल्डर्स इंडिया लिमीटेड, मु.खानाव, पो.उसर, ता.अलिबाग, जि.रायगड.
३. मे.कन्सोल व्हेन्चर्स, एचपीसीएल कंपनी समोर, ता.अलिबाग, जि.रायगड.
४. मे.सुहाना कन्स्ट्रक्शन कंपनी, मु.वेल्लवली, ता.अलिबाग, जि.रायगड
५. मे.एस.पी एन्टरप्रायजेस, स.नं ३४७, मु.कुणे, पो.उसर, ता.अलिबाग, जि.रायगड
६. मे.सोम प्रोजेक्ट, गट नं ६४, देवघर, ग्रामपंचायत वरंडे,ता.अलिबाग जि.रायगड.

तसेच खालील उदयोगांनी मंडळाचे संमतीपत्र प्राप्त केल्याचे संयुक्त पाहणी दरम्यान आढळून आले

७. मे श्री.समर्थ आर.एम.सी सप्लायर, ८१/२/३/४, मु.खानाव, पो.उसर, ता.अलिबाग, जि.रायगड
८. मे.प्रिकॉन आर.एम.सी एलएलपी, गट नं ४१, मु.वेल्लवली, ता.अलिबाग, जि.रायगड.

संयुक्त स्थळपहाणी दरम्यान मे.श्री.समर्थ आर.एम.सी सप्लायर या उदयोगाने हवेची गुणवत्ता तपासणीचे मापक (Monitoring Station) उभारली नसल्याचे आढळून आले. त्याचप्रमाणे मे.प्रिकॉन आर.एम.सी एलएलपी या उदयोगाने देखील वरीलप्रमाणे हवेची गुणवत्ता तपासणीचे मापक (Monitoring Station) उभारली नसल्याचे व उत्पादन भागाजवळील अंतर्गत सिमेंटचे/डांबरी रस्ते संयुक्त पहाणीदरम्यान आढळून आले नाही. त्यानुषंगाने महाराष्ट्र प्रदूषण नियंत्रण मंडळाने वरील दोन्ही उदयोगास आढळून आलेल्या त्रुटीच्या अनुषंगाने दि.२३/१/२०२४ रोजी प्रस्तावित निर्देश बजावले आहेत.

तसेच मे.सर्वोदय इन्फ्रा प्रोजेक्ट (इं) लि या नावाने आर.एम.सी उदयोग विनापरवाना चालू असल्याचे समजताच महाराष्ट्र प्रदूषण नियंत्रण मंडळाने दि.१६/१/२०२४ रोजी सदर उदयोगाची पहाणी केली असता, उदयोग मंडळाचे संमतीपत्र प्राप्त न करता चालू असल्याचे आढळून आले. त्यामुळे मंडळाने सदर उदयोगास दि.२३/१/२०२४ रोजी उदयोग बंद करण्याचे निर्देश दिलेले आहेत. (प्रत संलग्न) तरी, तक्रारदार यांचेकडील तक्रारीच्या अनुषंगाने महाराष्ट्र प्रदूषण नियंत्रण मंडळाने ७ उदयोगांना उत्पादन बंद करण्याचे आदेश व २ उदयोगांना प्रस्तावित निर्देश दिलेले आहेत. व सदरचे उदयोग तात्काळ बंद करणेबाबत सुचित केले आहे.

इ) तालुका आरोग्य अधिकारी कार्यालय, अलिबाग यांनी त्यांचेकडील दि.२५/०१/२०२४ रोजीच्या पत्रान्वये (ईमेलद्वारे) या कार्यालयाकडे सादर केलेल्या अहवालानुसार तहसिलदार अलिबाग यांचेकडील पत्रान्वये दि.०९/१/२०२४ रोजी संयुक्त स्थळपहाणी करण्यात आली. RMC Plant च्या आजुबाजूच्या परिसरात घरोघरी जाऊन श्वसन संस्थेच्या आजाराबद्दल आशा स्वयंसेविकांमार्फत सर्वेक्षण करण्यात आले. त्यामधील माहिती पुढील माणे आहे.

(कृ.पुढे पहा)

| उपकेंद्र खानाव, वावे अंतर्गत RMC PLANT मुळे आरोग्यावर होणाऱ्या परिणामाबाबत सर्वेक्षण ११/०१/२०२४ ते १७/०१/२०२४ | | | | | | | | | |
|--|------------|----------------|-------------------------|----------|----------------|--|-------------------------|------------------------|----------------|
| अ. क | गावाचे नाव | एकूण लोकसंख्या | तपासणी केलेली लोकसंख्या | एकूण घरे | भेट दिलेली घरे | लक्षणे आढळून आलेली लोकसंख्या | | | |
| | | | | | | Dyspnea श्व्वास घेण्यास अडथळा | Tuberculosis क्षयरोग | Dermatitis त्वचारोग | Cough खोकला |
| १ | खानाव | १७७ | ५३३ | २१५ | ११२ | २ | १ | २ | १५ |
| २ | वेलवली | ७०२ | ३०४ | १७७ | ७० | १ | १ | १ | १७ |
| ३ | घोटवडे | ५३८ | २८४ | १५७ | ८२ | ३ | १ | १ | ३५ |
| ४ | उसर | १२८८ | १०११ | २६० | १३५ | ७ | १ | ५ | ५३ |
| ५ | कुणे | ६९० | ५७० | १६५ | १६२ | २ | ० | २ | ३७ |
| ६ | देवघर | ६३६ | ५९७ | १६७ | १६७ | २ | ० | २ | ५ |
| एकूण | | ४८३१ | ३२९९ | ११४१ | ७२८ | १७ | ४ | १३ | १६२ |

सदरील RMC Plant साधरणपणे नोव्हेंबर २०२२ पासून सुरु झालेले आहेत. उपरोक्त यादीतील RMC Plant हे प्रा. आ. केंद्र रेवदंडा ता. अलिबाग मधिल उपकेंद्र वावे व उपकेंद्र खानाव या उपकेंद्राच्या कार्यक्षेत्रात आहेत. प्रा. आ. केंद्र रेवदंडा, उपकेंद्र वावे व उपकेंद्र खानाव येथिल रुग्ण तपासणी रजिस्टर नुसार एकूण बाह्यरुग्ण संख्या व श्वसनसंबंधी आजारांची आकडेवारी सोबत जोडली आहे.

या आकडेवारी प्रमाणे वर्ष २०२१ व २०२२ च्या तुलनेने वर्ष २०२३ मध्ये बाह्यरुग्ण व Tuberculosis, Chronic Rhinitis, Bronchial Asthma, Chronic Obstructive Pulmonary Disease Dermatitis या आजाराचे प्रमाण वाढल्याचे दिसून येत आहे. परंतु या आजार वाढीचे नेमके कारण ठरविण्यासाठी अधिक शास्त्रशुध्द अभ्यास यंत्रणेची मदत आवश्यक आहे. उदा. ICMR, DMER इ. तरीही The Factories Act १९४८ Environment Protection Act १९८६ मधिल तरतुदींचा अवलंब सदरील RMC Plant ने करावा असे मत आहे.

तरी, वरीलप्रमाणे संबंधित विभागांनी त्यांचेकडील आवश्यक त्या बाबी तपासून या कार्यालयाकडे सादर केलेले अहवाल, सोबतच्या सहपत्रांसह, पंचनाम्यासह आपणांस माहितीस्तव सविनय सादर.

आपला विश्वासू,

Vikram 2
(विक्रम पाटील)

तहसिलदार अलिबाग
जि.रायगड

प्रत:- मा.जिल्हाधिकारी रायगड-अलिबाग (गृह शाखा), यांजकडे माहितीस्तव सविनय सादर.

प्रत:- उप प्रादेशिक अधिकारी, रायगड-२, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, रायगड भवन, ६ वा मंजला, सेक्टर ११, सी.बी.डी.बेलापूर, नवी मुंबई-४०० ६१४

प्रत:- तालुका कृषी अधिकारी, अलिबाग यांजकडे माहितीस्तव व आवश्यक त्या कार्यवाहीस्तव.

प्रत:- तालुका आरोग्य अधिकारी, अलिबाग यांजकडे माहितीस्तव व आवश्यक त्या कार्यवाहीस्तव.

प्रत:- श्री.सुर्यकुमार जानू शेळके, रा. R/NO १८, २ रा मजला, डि.जी.वैटी बिल्डींग, नवघर, १ ली लाईन, मुलुंड (पूर्व), मुंबई-४०० ०८१ यांजकडे माहितीस्तव.

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, RAIGAD

Tel. No. 2757 2620
Fax No. 2756 2132
Email: rorraigad@mpcb.gov.in
Visit us at: <http://mpcb.gov.in>



Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai 400 614.

"Your Service is our Duty"

No. MPCB/ROR/240619-FTS-0368

Date: 19/06/2024

To,
M/s. Gail Petrochemicals Complex – Usar,
Plot No. A-1, Usar Industrial Area,
Tal. Alibag, Dist. Raigad.

Kind Attn. Chief General Manager (PDH - PP Project) / OIC

Sub: Information about Ready Mix Plants in Usar area.

- Ref: 1. Complaint received to this office from Shri. Suryakant Shelke dtd. 06.08.2023 regarding illegal operations of the RMC Plants in Usar area.
2. Case file before Hon'ble Human Rights Commission Mumbai vide No. KKT/Case No. 6716/13/16/2023.
3. Closure directions issued by Board to the RMC Plants dtd. 12.10.2023, 20.12.2023 and 23.01.2024.
4. Consent to Establish granted by the Board to M/s. Gail Petrochemical Complex – Usar dtd. 20.08.2021.

The Board has received complaint from Shri. Suryakant Shelke regarding illegal operation of RMC plants in Usar area, vide ref. no. 1. The complainant has also filed an application before Hon'ble Human Rights Commission, Mumbai vide KKT/Case No. 6716/13/16/2923/5231 for illegal operation of these RMC Plants and causing pollution in the nearby area, vide ref. no. 2.

Accordingly, Board officials has visited RMC plants located in Ghotawade, Kune, Khanav and Usar, Tal. Alibag, Dist. Raigad area. During the visit it was noticed that following RMC plants are operating without obtaining consent to establish and operate from Board.

| Sr. No. | Name & Address of Industry | Type of industry | Action Taken |
|---------|--|------------------|--|
| 1 | M/s. A. K. Gupta & Company, Survey No. 65, Ghotawade Village, Post Malyan, Tal. Alibag, Dist. Raigad. | RMC | Closure Direction issued dtd. 12.10.2023 |
| 2 | M/s. S. P. Enterprises, Sr. No. 347, At Kune, Post. Usar, Tal. Alibag, Dist. Raigad. | RMC | Closure Direction issued dtd. 20.12.2023 |
| 3 | M/s. SKB Builders Pvt. Ltd., At Post Khanav, Tal. Alibag, Dist. Raigad. | RMC | Closure Direction issued dtd. 20.12.2023 |

| | | | |
|---|---|-----------------|--|
| 4 | M/s. Consol Ventures Pvt. Ltd., Opp. HPCL Co. Ltd., At Post Usar, Tal. Alibag, Dist. Raigad | RMC | Closure Direction issued dtd. 20.12.2023 |
| 5 | M/s. Suhana Construction Company, At. Welhawali, Khanav, Alibag Road, Tal. Alibag, Dist. Raigad | RMC | Closure Direction issued dtd. 20.12.2023 |
| 6 | M/s. SOM Project, Gut No. 64, Milkat No. 276, Deoghar, Grampanchayat Varande, Tal. Alibag, Dist. Raigad | Cement Block | Closure Direction issued dtd. 20.12.2023 |
| 7 | M/s. Saryoday Infra Projects (I) Pvt. Ltd., Opp. HPCL Co. Ltd., Behind Consol Venture, Tal. Alibag, Dist. Raigad. | RMC | Closure Direction issued dtd. 23.01.2024 |

The case filed by the complainant before Hon'ble Human Rights Commission, Mumbai was disposed on 13.02.2024. Now, the complainant has filed O. A. No. 62 of 2024 before Hon'ble National Green Tribunal (WZ) Pune regarding illegal operation of these RMC Plants, etc. Further Hon'ble National Green Tribunal (WZ) has passed order on 06.05.2024 for the submission of report. The matter is subjudice before Hon'ble NGT.

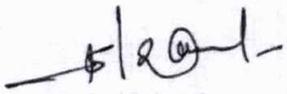
The Board has granted consent to establish to your plant M/s. Gail India Ltd. for the manufacturing of polypropylene and C4 LPG product vide ref. no. 4. It is also noticed that the commissioning work of this project is in progress.

The Board has granted consent to operate to the following RMC plants in Usar area.

| Sr. No. | Name & Address of Industry | Type of industry | Consent Status |
|---------|--|------------------|---|
| 1 | M/s. Pricon RMC LLP, Gut No. 41, Welhavali, Tal. Alibag, Dist. Raigad | RMC | Consent to Operate valid up to 31.10.2026 |
| 2 | M/s. Shree Samarth RMC Supplier, 81/2/3/4, Mul Khanav, Post. Usar, Tal. Alibag, Dist. Raigad. | RMC | Consent to Operate valid up to 31.12.2025 |

The Board has initiated legal action against unconsented RMC Plants. Hence, considering the legal action status of unconsented RMC plants, you are hereby requested to procure RMC material for the commissioning of your plant from RMC Plants those having valid consent from the Board.

This is for your information and further necessary action.


(J. S. Hajare)
Regional Officer, Raigad

Copy for information:

1. JD (APC), M. P. C. Board, Sion, Mumbai.
2. Law Officer, M. P. C. Board, Sion, Mumbai.

Copy to:

Sub Regional Officer, M. P. C. Board, Raigad-2.